

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE**

BENCH, PUNE AT PUNE

IN

APPEAL NO. 117/2025

IN THE MATTER OF:-

MR. SADGURU RAGHUVVEER
PEDNEKAR & Ors

.... APPELLANTS

Versus

GOA COASTAL ZONE MANAGEMENT
AUTHORITY & ANR.

....RESPONDENTS

With

APPEAL NO. 118/2025

IN THE MATTER OF:-

MR. KRISHNA RAGHUVVEER
PEDNEKAR

.... APPELLANTS

Versus

GOA COASTAL ZONE MANAGEMENT
AUTHORITY & ANR.

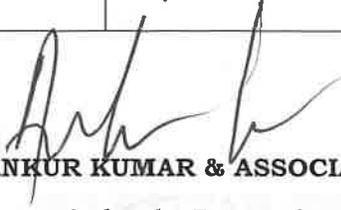
....RESPONDENTS

INDEX

<u>SL. NO.</u>	<u>PARTICULARS</u>	<u>PAGE NO.</u>
1.	Additional Affidavit on behalf of Respondent No. 5	1-6

2.	Exhibit R-2 The copy of Certificate of Registry of a Fishing Boat of the Appellant.	7-84
----	---	------

FILED THROUGH


(ANKUR KUMAR & ASSOCIATES)

Counsels for the Respondent No. 5

2nd Floor, Alankar Apartment,

St. Mary Colony, Miramar, Goa -403001

Mobile No. 9384503190

Email:-ankurtnls.18@gmail.com

PLACE: ~~Pune~~ Goa
DATE: 5/3/2026

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE**

BENCH, PUNE AT PUNE

IN

APPEAL NO. 117/2025



IN THE MATTER OF:-

MR. SADGURU RAGHUVVEER
PEDNEKAR & Ors

.... APPELLANTS

Versus

GOA COASTAL ZONE MANAGEMENT
AUTHORITY & ANR.

....RESPONDENTS

With

APPEAL NO. 118/2025

IN THE MATTER OF:-

MR. KRISHNA RAGHUVVEER
PEDNEKAR

.... APPELLANTS

Versus

GOA COASTAL ZONE MANAGEMENT
AUTHORITY & ANR.

....RESPONDENTS

**ADDITIONAL AFFIDAVIT TO BRING ON RECORD DOCUMENTS
ON BEHALF OF RESPONDENT NO. 5, NAMELY MR. ANIL
PRABHAKAR NAIK FILED BY THE APPELLANT IN APPEAL NO.
117/2025& 118/2025**

MOST RESPECTFULLY SHEWETH:-

I, Shri. Anil Prabhakar Naik, S/o late Prabhakar Shambhoo Naik, R/o - 64/F, Parel Village, Parel, Mumbai -400012, do hereby solemnly affirm and state on oath as under:-

1. That I am the Respondent No. 5 and such I am well conversant with the facts and circumstances of the case and in that capacity I am duly competent to swear to the present affidavit.
2. That for proper adjudication of the Appeal and in the interest of Justice, the Respondent No.5 is placing on record the following documents.
3. That the Appellant made categorical statement on oath that Appellant belongs to the traditional fishermen community/Kharvi community. That the Appellant made false statement and tried to mislead this Tribunal and committed perjury on this Hon'ble Tribunal. That the Appellant date of Registration of Fishing boat and number bearing IND-GA-01-MM-3778 & 07/11/2023. The copy of Certificate of Registry of



a Fishing Boat of the Appellant is marked and annexed as **EXHIBIT R-2.**

4. The present Additional Affidavit is made with Bonafide intention and in the interest of justice.

PRAYER

In the facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Allow the present Additional Affidavit for placing on record additional documents from **Exhibit R-2.**
- b. Pass such other order(s) as this Hon'ble Court may deem fit.

**AND FOR THIS ACT OF KINDNESS THE APPLICANT AS
IN DUTY BOUND SHALL EVER PRAY.**

Place:- Porvorim Goa

Date:- 5/3/2026


Adv. For Respondent No. 5.



4

402

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE**

BENCH, PUNE AT PUNE

IN

APPEAL NO. 117/2025

IN THE MATTER OF:-

MR. SADGURU RAGHUVeer
PEDNEKAR & Ors

.... APPELLANTS

Versus

GOA COASTAL ZONE MANAGEMENT
AUTHORITY & ANR.

....RESPONDENTS

With

APPEAL NO. 118/2025

IN THE MATTER OF:-

MR. KRISHNA RAGHUVeer
PEDNEKAR

.... APPELLANTS

Versus

GOA COASTAL ZONE MANAGEMENT
AUTHORITY & ANR.

....RESPONDENTS



AFFIDAVIT

I, Shri. Anil Prabhakar Naik, Aged -73 years, S/o late Prabhakar Shambhoo Naik, R/o - 64/F, Parel Village, Parel, Mumbai -400012, do hereby solemnly affirm and state on oath as under:-

1. I state that I am the Respondent No.5 in the present Appeal, and being fully conversant with the records, facts, and circumstances of the case, we are competent to swear this affidavit.
2. That the contents of the accompanying Affidavit are true to my knowledge have been explained to me and I have understood the same and state that the averments made therein are true and correct to the best of my knowledge and belief.
3. That the Annexures filed herewith are true copies of their respective originals.

Anil Naik

DEPENDENTS



Solemnly Affirmed & Verified at Porvorim, Goa, on this day of 2026

Ankur Kumar
Identified by

Adv Ankur Kumar

Ankur Kumar



SOLEMNLY AFFIRMED AND VERIFIED
BEFORE/ME BY *Anil Prashant Nark*
WHO IS IDENTIFIED BEFORE/ME
BY *Adv. Ankur Kumar*
WHOM I KNOW
SERIAL NO. *830/wre* DATED *05/03/2026*

Shilpa B. Salgaonkar
05/03/2026

SHILPA B. SALGAONKAR
NOTARY AT BARDEZ - GOA
STATE OF GOA-INDIA
REG. NO. 243/18

405

Exhibit R-2
7

By
REG.A/D
RTI MATTER
MOST URGENT



Directorate of Fisheries
Government of Goa
Office of Superintendent of Fisheries,
Sub-office Malim (North Zone)

DF/ SUB-OFF/MAL/NORTH ZONE/RTI MATTER (18)/2025-26 /1434 Dt: 17/02/2026

To,

Shri Manuel J Dsouza,
C/o H.no.315/4,Tropa Waddo
Sodiem, Siolim
Bardez -Goa
Pin-code 403517
M-8390917416

Sub- Information under Right to Information Act 2005.

Sir,

With reference to your application, inward no.1941 dated 28/01/2026 it is inform you that the information sought under Section 5 (5) of Right to Information Act, 2005 is ready and you may collect the information by paying **Rs. 120/- (Hundred and Twenty Rupees only)** for **60** documents as charges, on any working days.

Yours faithfully,


17/2/26

(Shri Chandresh Haldankar)
Public Information officer
Sub-Office Malim(North Zone)
Superintendent of Fisheries
Directorate of Fisheries
Panaji Goa

Copy to,

1. The PIO, Offshore and Enforcement Section, Directorate of Fisheries,
Panaji -Goa
2. Office File
3. Guard File

Sr.no	Questions	Answer
Point no.2	<p>Kindly provide certified copies of fishing boat licences issued in respect of the following boat (s):</p> <p>a)Name of Boat :-Raghuvir Smruti b)Number and date of certificate of Registration :-IND-GA-0i-MM-2709&17.03.2016 C)Number and date of License:-GA211160/20 &18/01/2019 c)Owner's Name & address :- Bhim Pednekar r/o1278, Tembwada, Morjim Pernem-Goa</p>	NIL
Point no.3	<p>Kindly provide certified copies of fishing boat licences issued in respect of the following boat (s):</p> <p>a)Name of Boat :- Raghuvir b)Number and date of certificate of Registration :-IND-GA-01-MM-3378&06.11.2023 c)Owner's Name & address :- Sadguru Pednekar r/o1278, Tembwada, Morjim Pernem-Goa</p>	Annexure 'A'
Point no.4	<p>Kindly provide certified copies of documents and N.O.C submitted before this department or authority by the Shri Bhim Pednekar r/o 1278, Tembwada, Morjim Pernem-Goa, owner of fishing boat Raghuvir Smruti in respect of obtaining Fishing Boat Licence.</p>	NIL
Point no.5	<p>Kindly provide certified copies of documents and N.O.C submitted before this department or authority by the Shri Sadguru Pednekar r/o 1278, Tembwada , Morjim Pernem-Goa, owner of fishing boat Raghuvir in respect of obtaining Fishing Boat Licence.</p>	Annexure 'A'
Point no.9	<p>Kindly provide the details/list of cases/complaints/penalty imposed &any action if any or prosecution has been initiated against unlicensed fishing boats during the January 2016-December 2025, along with brief details.</p>	Annexure 'B'

Application for Grant of Fishing Vessel Licence

From,
Shri/Smt. Sadguru R Pednekar
H.NO-1278, Pombwada marjim
Pernem - Goa



To,
The Authorized Officer
Directorate of Fisheries

Sir/Madam,

Please grant me the **Fishing Vessel License** to operate my fishing vessel bearing vessel registration number **IND-GA-01- 3778** under the provision of section 6 of Goa Marine Fishing Regulation Act, 1980 (Act 3 of 1981).

I have paid the necessary fees of Rs. 1000/- vide receipt / Challan No. 90(7789) dated 30/12/24 towards licence fees and amount of Rs. 1000/- vide receipt / Challan No. 25(7650) Dated 9/02/2024 towards security deposit.

Yours faithfully,

Signature / L.H.T.I.

Date: 30/12/2024

Place: Pernem

NOTE: This application should be submitted to the Fisheries Official of the concerned block/jetty.

To be filled by the Fisheries Official

Certificate

It is to certify that all the necessary documents furnished along with the application have been verified and found in order. Further I have personally inspected the fishing vessel and report is as enclosed.

Remarks if any : _____

Name & signature of the Fisheries official with date Vijay mapali

Enclosure:

1.	Copy of Vessel registration Certificate	Enclosed/Not Enclosed
2.	Copy of Net license receipt for the current year	Enclosed/Not Enclosed
3.	Copy of Fishing license receipt for the current year	Enclosed/Not Enclosed
4.	Original Fishing License of the previous year issued by the Department (if any).	Enclosed/Not Enclosed
5.	Copy of Fitness certificate of the vessel.*	Enclosed/Not Enclosed
6.	Inspection report of fishing vessel from fisheries official	Enclosed/Not Enclosed

* Not applicable for fishing vessels fitted with up to 9.9 BHP Engine



Government of India

Form IV

Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(See sub rule(2) of Rule 7)

Certificate of Registry of a Fishing Boat

1. Name of Fishing Boat	: RAGHUVIR	 State: GOA
2. Registration Number & Date	: IND-GA-01-MM-3778 & 07/11/2023	
3. Call Sign (Where Applicable)	: --	
4. Port & District where Registered	: PANAJI & North Goa	
5. Name of the Owner Permanent Residence or Principal Place of Business.	: SHRI. SADGURU RAGHUVIR PEDNEKAR H.No. 1278, Temb-Wada, Morjim, Pernem, Goa-403512	

Shares Held (%) : 100.00

Aadhaar (UID) : XXXX-XXXX-4347

Coastal Security Number : --

6. Category of Ownership	: Individual
7. Area of Operation	: As prescribed in Merchant Shipping Act 1958 (MS Act)

8. Particulars of Fishing Boat

i) Name & Address of Building Yard : Shree Siddhi Vinayak Marine Work, Firange Bhat, Nerul, Bardez - Goa
(--)

ii) Year of Build/Rebuild of the Boat	2023	iii) Hull Material	iv) Length(Mtrs)	v) Breadth(Mtrs)	vi) Depth(Mtrs)
		FIBRE REINFORCED PLASTIC	7.680	1.350	0.670

vii) Engine details

IND-GA-01-MM-3778

Make	: YAMAHA
Year of Make	: 2018
Engine Number	: 677K-L-1025282
HP	: 8
Name and Address of Manufacturer	: --
Number & Diameter of Cylinders	: --
Length of Stroke	: --
Revolution per minute(RPM)/Speed	: --
Fuel Used (Capacity in Ltrs)	: Petrol()

viii) Type of Vessel : CANOE FITTED WITH OUTBOARD MOTOR

ix) Number of Masts/Bulk Heads/Holds : --



Government of India

Form IV

Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(See sub rule.(2) of Rule 7)

Certificate of Registry of a Fishing Boat

1. Name of Fishing Boat : **RAGHUVIR**
2. Registration Number & Date : **IND-GA-01-MM-3778 & 07/11/2023**
3. Call Sign (Where Applicable) : --
4. Port & District where Registered : **PANAJI & North Goa**
5. Name of the Owner : **SHRI. SADGURU RAGHUVIR**
Permanent Residence or Principal : **PEDNEKAR**
Place of Business. : **H.No. 1278, Temb-Wada, Morjim,
Pernem, Goa-403512**



Shares Held (%) : 100.00

Aadhaar (UID) : XXXX-XXXX-4347

Coastal Security Number : --

6. Category of Ownership : Individual
7. Area of Operation : As prescribed in Merchant Shipping Act 1958 (MS Act)

8. Particulars of Fishing Boat

- i) Name & Address of Building Yard : **Shree Siddhi Vinayak Marine Work, Firange Bhat, Nerul, Bardez - Goa**
: (--)
- ii) Year of Build/Rebuild of the Boat : **2023**
- iii) Hull Material : **FIBRE REINFORCED PLASTIC**
- iv) Length (Mtrs) : **7.680**
- v) Breadth (Mtrs) : **1.350**
- vi) Depth (Mtrs) : **0.670**

vii) Engine details

Make : **YAMAHA**

Year of Make : **2018**

Engine Number : **677K-L-1025282**

HP : **8**

Name and Address of Manufacturer : --

Number & Diameter of Cylinders : --

Length of Stroke : --

Revolution per minute(RPM)/Speed : --

Fuel Used (Capacity in Ltrs) : **Petrol()**

IND-GA-01-MM-3778

- viii) Type of Vessel : **CANOE FITTED WITH OUTBOARD MOTOR**
: --
- ix) Number of Masts Bulk Heads/Holds : --

12

410

8. Tonnage Capacity (Gross Tons) : 1.472
 9. Fishing Gear : GILLNET
 9. Communication Equipment
 Name of the Equipment : Device Number : Make & Model :
 10. Life Saving Appliances
 Name of the Equipment :
 11. Number of Crew : 2
 12. Base of Operation : GOA

IND-GA-01-MM-3778

Place : PANAJI
Date : 27/02/2024

Signature and Seal of the Authorised Officer



Ref. No.: MFR-326-PER

Conditions of the Certificate of Registration

- 1. This certificate of registration is granted under the provisions of Merchant Shipping Act 1958, as amended.
- 2. Any change in the fishing boats, name, other markings, layout, design, capacity of the vessel should be effected only with the prior approval of the registration authority.
- 3. The certificate must be produced for inspection on demand by any authorised person.
- 4. Should the vessel be lost, broken up or rendered unfit for service, this certificate should be surrendered to the Registrar of the Fishing Boat.

IT Support By National Informatics Centre

ENDORSEMENT

1. The fishing vessel shall be operated from **Morjim, Pernem, -Goa** jurisdiction and for fishing purpose only by having valid fishing vessel licence and fishing net licence.

Signature
Director of Fisheries



411

DIRECTORATE OF FISHERIES

Govt. of Goa

Panaji-Goa

ORIGINAL
G.A.R. 5

50

13

FORM
See Rule 22(i)
RECEIPT

678200

7789

30/11/2024

No.

Received from Sadguni R. Pednekarwith letter No. Mojimdated 20 the sum of ₹ 1000/-(Rupees one thousand only) in cash/bycheque/by Bank draft on account of Renewal of fishing licence inpayment of licence no. PND-GA-01MM-3778 forthe year 2025
Signature₹ 1000/-

Govt. Ptg. Press, Panaji-Goa—S/35/5,000—01/2022.

Designation
Fisheries Officer
Pernem Block
Directorate of Fisheries
Govt. of Goa

01

DIRECTORATE OF FISHERIES

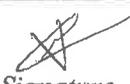
Govt. of Goa

Panaji-Goa

7826 ORIGINAL
G.A.R. 5FORM
See Rule 22(i)
RECEIPT

680201

No.

Received from Sadguni R. Pednekarwith letter No. Mojimdated 20 the sum of ₹ 250/-(Rupees Two Hundred fifty only) in cash/bycheque/by Bank draft on account of fee towards renewal of inpayment of sea Gill Net licence no. PER/SGN-224/237for the year 2025.
Signature₹ 250/-

Govt. Ptg. Press, Panaji-Goa—S/35/5,000—01/2022.

Designation
Fisheries Officer
Pernem Block
Directorate of Fisheries
Govt. of Goa



GOVERNMENT OF GOA
Department of Fisheries

Certificate of Licence of a Fishing Boat



1. Name of the Fishing Boat : RAGHUVIR
2. Number & Date of Certificate of Registration : IND-GA-01-MM-3778 & 07/11/2023
3. Number & Date of Licence : GA-L22686/24 & 09/02/2024
4. Name and Address of the Person/s to whom the Licence is issued : SHRI. SADGURU RAGHUVIR PEDNEKAR
H.No. 1278, Temb-Wada, Morjira, Pernem, Goa-403512
5. Particulars of Fishing Vessel Licensed
a) Length (Mtrs) : 7.680 b) Breadth (Mtrs) : 1.350 c) Depth (Mtrs) : 0.670
6. Make and HP of Engine
Make : YAMAHA Year of inake : 2018 Engine Number : 677K-L-1025282 HP : 8
7. Type of Vessel : CANOE FITTED WITH OUTBOARD MOTOR
8. Fishing Gear Licensed : GILLNET
9. Specified Area for which the License is issued : As prescribed in MFR Act
10. Period for which the License is issued : 09/02/2024 to 31/12/2024



Place : Dir of Fisheries
Date : 27/02/2024

[Signature]
Signature and Seal of the Authorised Officer
Superintendent of Fisheries
Directorate of Fisheries

- ENDORSEMENT**
1. Fees of Rs. 1000/- paid vide receipt no. (25) 7650 dated 09/02/2024 for Fishing License for the year upto December, 2024.
 2. Sea Gill Net License No. PER/SGN-224/237.
 3. Fees of Rs. 1000/- paid vide receipt no. (26) 7650 dated 09/02/2024 for Security Deposit of Fishing Canoe License.

This Certificate is hereby endorsed to be valid w.e.f 01/01/2025 to 31/12/2025

Fees paid vide receipt No. SD (729) dated 30/12/2024

[Signature]
Signature & Seal of
Authorized Officer
Fisheries Officer
Pernem Block
Directorate of Fisheries
Govt. of Goa

[Signature]
Supdt. of Fisheries
Superintendent of Fisheries
Directorate of Fisheries
Government of Goa, Panaji-Goa

15

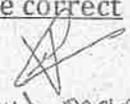
**CERTIFICATE OF INSPECTION FOR MOTORIZED/NON MOTORIZED
FISHING CANOE**

1. Name of the Owner of Canoe :- Sadguna Pednekar
2. Address of the Owner :- Hulk 1278, Tembadao manjim, Pernem-Goa
3. Contact no. :- 9158184675
4. Canoe Details:-
 - a) Vessel Registration no. :- IND-GA-01MM-3778
 - b) Name of the Canoe :- RAGHUVIR
 - c) Whether Motorised/Non Motorized :- motorised
 - d) Name & Address of Builders :- Shree Siddhivinayak marine work
 - e) Place & Year of the Built :- Nemul & 2023
 - f) Base of Operation :- Goa
 - e) Gross Tonnage :- 1.472T
 - g) Colour Code :- white Body & Black Fenders
 - h) Condition of Canoe :- Good condition
5. Dimensions:-
 - a) Length :- 7.68mtr
 - b) Breadth :- 1.35mtr
 - c) Depth :- 0.67mtr
 - d) Material of Built :- F.R.P.
6. Fishing License No: GA-L22686/24 Valid Through: 31/12/2025
7. Fishing Net License:-
 - a) Type of Net Sea Gill Net b) Net no. PERISANI-224/237 c) Valid through 31/12/2025
 - b) Type of Net _____ b) Net no. _____ c) Valid through ____/____/20____
 - c) Type of Net _____ b) Net no. _____ c) Valid through ____/____/20____
8. Engine:-
 - a) Type of Engine :- O.B.M. b) Make :- Yamaha
 - c) Date of Manufacture :- 2018 d) H.P. of Engine :- 8
 - e) Engine Number :- 677142-1025282 f) Fuel Used :- Petrol
9. Life Saving Equipment:-
 - a) Life Jackets (Qty) :- 02nos b) Lifebuoys (Qty) :- -
 - c) No. Of Crew :- 02nos d) Mobile Phones (Qty) :- 01no

Remarks :- _____

Place of Inspection :- ManjimDate of Inspection :- 30/12/2024

It is certified that the particulars furnished above are correct


 (Name & Signature of Authorized Officer)
Fisheries Officer
Pernem Block
Directorate of Fisheries
Govt. of Goa

414

-FORM-A-

(See sub-rule (1) of rule 3)

Directorate of Fisheries

Government of Goa

Application for Grant of Fishing Vessel Licence

16

From,

Shri/Smt.....

Sadguru R. Pednekar

H.No. 1278, Tembueda, Morjim,

Pernem - Goa



To,

The Authorized Officer
Directorate of Fisheries

KCC - Yes

NFDP - GAS-1134648624

Sir/Madam,

Please grant me the **Fishing Vessel License** to operate my fishing vessel bearing vessel registration number **IND-GA-01-MYM-3778** under the provision of section 6 of Goa Marine Fishing Regulation Act, 1980 (Act 3 of 1981).

I have paid the necessary fees of Rs. 1000/- vide receipt / Challan No. 03(7993)..... dated 13/01/2026 towards licence fees and amount of Rs. 1000/- vide receipt / Challan No. 25(7650)..... Dated 9/02/2024 towards security deposit.

Yours faithfully,

Signature / L.H.T.I.

Date: 13/01/2026

Place: Pernem

NOTE: This application should be submitted to the Fisheries Official of the concerned block/jetty.

To be filled by the Fisheries Official

Certificate

It is to certify that all the necessary documents furnished along with the application have been verified and found in order. Further I have personally inspected the fishing vessel and report is as enclosed.

Remarks if any : _____

Name & signature of the Fisheries official with date

Vipul mapasi

Fisheries Officer
Pernem Block
Directorate of Fisheries
Govt. of Goa

Enclosure:

1.	Copy of Vessel registration Certificate	Enclosed/Not Enclosed
2.	Copy of Net license receipt for the current year	Enclosed/Not Enclosed
3.	Copy of Fishing license receipt for the current year	Enclosed/Not Enclosed
4.	Original Fishing License of the previous year issued by the Department (if any).	Enclosed/Not Enclosed
5.	Copy of Fitness certificate of the vessel.*	Enclosed/Not Enclosed
6.	Inspection report of fishing vessel from fisheries official	Enclosed/Not Enclosed

* Not applicable for fishing vessels fitted with up to 9.9 BHP Engine."



Government of India

Form IV

Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(See sub rule.(2) of Rule 7)

Certificate of Registry of a Fishing Boat



1. Name of Fishing Boat : RAGHUVIR State: GOA
2. Registration Number & Date : IND-GA-01-MM-3778 & 07/11/2023
3. Call Sign (Where Applicable) : --
4. Port & District where Registered : PANAJI & North Goa
5. Name of the Owner : SHRI. SADGURU RAGHUVIR
Permanent Residence or Principal : PEDNEKAR
Place of Business. : H.No. 1278, Temb-Wada, Morjim,
Pernem, Goa-403512



Shares Held (%) : 100.00

Aadhaar (UID) : XXXX-XXXX-4347

Coastal Security Number : --

6. Category of Ownership : Individual
7. Area of Operation : As prescribed in Merchant Shipping Act 1958 (MS Act)
8. Particulars of Fishing Boat
- i) Name & Address of Building Yard : Shree Siddhi Vinayak Marine Work, Flrange Bhat, Nerul, Bardez - Goa
(--)
- ii) Year of Build/Rebuild of the Boat : 2023
- iii) Hull Material : FIBRE REINFORCED PLASTIC
- iv) Length (Mtrs) : 7.680
- v) Breadth (Mtrs) : 1.350
- vi) Depth (Mtrs) : 0.670
- vii) Engine details
- IND-GA-01-MM-3778
- Make : YAMAHA
- Year of Make : 2018
- Engine Number : 677K-L-1025282
- HP : 8
- Name and Address of Manufacturer : --
- Number & Diameter of Cylinders : --
- Length of Stroke : --
- Revolution per minute(RPM)/Speed : --
- Fuel Used (Capacity in Ltrs) : Petrol()
- viii) Type of Vessel : CANOE FITTED WITH OUTBOARD MOTOR
- ix) Number of Masts/Bulk Heads/Holds : --

10. Tonnage Capacity (Gross Tons) : 1.472
 11. Fishing Gear : GILLNET.
 9. Communication Equipment :
 Device Number :
 Make & Model :
 Name of the Equipment :
 10. Life Saving Appliances :
 Name of the Equipment :
 11. Number of Crew : : 2
 12. Base of Operation : : GOA

IND-GA-01-MM-3778

Place : PANAJI
Date : 27/02/2024

Signature and Seal of the Authorised Officer



Ref. No.: MFR-326-PER

Conditions of the Certificate of Registration

1. This certificate of registration is granted under the provisions of Merchant Shipping Act 1958, as amended.
2. Any change in the fishing boats name, other markings, layout, design, capacity of the vessel should be effected only after prior approval of the registration authority.
3. The certificate must be produced for inspection on demand by any authorised person.
4. Should the vessel be lost, broken up or rendered unfit for service, this certificate should be surrendered to the Registrar of the Fishing Boat.

IT Support By National Informatics Centre

ENDORSEMENT 1. The fishing vessel shall be operated from Morjim, Pernem, -Goa jurisdiction and for fishing purpose only by having valid fishing vessel licence and fishing net licence.

Director of Fisheries




GOVERNMENT OF GOA
 Department of Fisheries
Certificate of Licence of a Fishing Boat



1. Name of the Fishing Boat	: RAGHUVIR		
2. Number & Date of Certificate of Registration	: IND-GA-01-MM-3778 & 07/11/2023		
3. Number & Date of Licence	: GA-L22686/24 & 09/02/2024		
4. Name and Address of the Person/s to whom the Licence is issued	: SHRI. SADGURU RAGHUVIR PEDNEKAR H.No. 1278, Temb-Wada, Morjim, Pernem, Goa-403512		
5. Particulars of Fishing Vessel Licensed			
a) Length (Mtrs)	: 7.680	b) Breadth (Mtrs)	: 1.350
c) Depth (Mtrs)			: 0.670
6. Make and HP of Engine			
Make	Year of make	Engine Number	HP
YAMAHA	2018	677K-L-1025282	8
7. Type of Vessel	: CANOE FITTED WITH OUTBOARD MOTOR		
8. Fishing Gear Licensed	: GILLNET		
9. Specified Area for which the License is issued	: As prescribed in MFR Act		
10. Period for which the License is issued	: 09/02/2024 to 31/12/2024		


 Signature and Seal of the Authorised Officer
 Superintendent of Fisheries
 Directorate of Fisheries
 Government of Goa

Place : Dir of Fisheries
Date : 27/02/2024

ENDORSEMENT

1. Fees of Rs. 1000/- paid vide receipt no. (25) 7650 dated 09/02/2024 for Fishing License for the year upto December, 2024.
2. Sea Gill Net License No. PER/SGN-224/237.
3. Fees of Rs. 1000/- paid vide receipt no. (26) 7650 dated 09/02/2024 for Security Deposit of Fishing Canoe License.

This Certificate is hereby endorsed

be valid w.e.f. 01/01/2025 to 31/12/2025
 Fees paid vide receipt No. SD (709) dated 30/12/2024


 Signature & Seal of
 Authorized Officer
 Fisheries Officer
 Pernem Block
 Directorate of Fisheries
 Govt. of Goa


 Supdt. of Fisheries
 Superintendent of Fisheries
 Directorate of Fisheries
 Government of Goa, Panaji-Goa

Conditions of the License

1. The fishing vessel such as trawler or purse seiner shall adopt the colour code of white hull, black fender and sky blue cabin and the fishing vessel such as canoe shall adopt the colour code of white hull, black fender.
2. The fishing vessel shall display name and registration number assigned to it and possess, (a) a certificate of registry of fishing vessel issued under rule (2) of rule 7 of the Merchant Shipping (Registration of Indian Fishing Boats), Rules, 1988. (b) a valid certificate of registration of fishing vessel issued under sub-rule (2) of rule 4 of these rules. (c) a valid Certificate of Inspection of Fishing vessel/Sea Worthiness Certificate issued by the Captain of Ports or Marine Surveyor as authorized by the Government. (d) the photo identity cards of all the crew members issued by the Director or any other competent authority. (e) a certificate of insurance coverage of its crew members and the fishing vessel. (f) safety equipments like life jackets, life buoys, etc.
3. The fishing vessel whose overall length exceeds twenty meters shall be fitted with Automatic Identification System, Vessel Traffic Monitoring System with Search and Rescue Beacon/ Transponder, Global Positioning System Navigator, Very High Frequency Radio Installation Set.
4. The fishing vessel whose overall length does not exceed twenty meters shall be fitted with Vessel Traffic Monitoring System with Search and Rescue Beacon/ Transponder, Global Positioning System Navigator, Very High Frequency Radio Installation Set.
5. The owner of fishing vessel shall ensure that: (a) the fishing vessel is not plying during cyclone or when weather warning is issued by competent authority. (b) yearly returns are furnished to the authorized officer in terms of rule 8.
6. Licence granted in respect of one vessel shall not be used for other fishing vessel.
7. The fishing vessel fitted with engine upto 10 BHP or non-motorized fishing vessel shall be allowed to carry out fishing activity in Arabian Sea within the territorial waters of Goa and inland waters. The Out Board Motor shall be used only for the purpose of propulsion in case of fishing in inland water.
8. The fishing vessel fitted with engine above 10 BHP shall not carry out any fishing activity in inland waters and within 5 kms off the coast of Goa and shall be operated beyond 5 kms off the coast of Arabian Sea upto territorial waters of Goa.
9. Any change in layout, design, capacity of the fishing vessel should be effected only with the prior approval of the authorized officer.
10. Any change in the type of fishing net/gear licence shall be effected only by prior approval of the authorized officer.

IT Support By National Informatics Centre

This Certificate is hereby endorsed and shall

be valid w.e.f. 01/01/2026 to 31/12/2026.

receipt No. 03(7993) dated 13/1/26.

**Signature & Seal of
Authorized Officer
Fisheries Office
Pernem Block
Directorate of Fisheries
Govt. of Goa**

ORIGINAL
G.A.R. 5

FORM
See Rule 22(i)
RECEIPT

7903

No. 339803

13/1/2026

Received from

Sadguru R. Pedrekar

with letter No.

Mojim

dated

the sum of ₹

1000/-

(Rupees one thousand only) in cash/by

cheque/by Bank draft on account of towards renewal of fishing in

payment of License no. IND-GA-01-MM-3778

for the year 2025.


Signature

₹ 1000/-

Govt. Ptg. Press, Panaji-Goa

Designation
Fis. Officer
Pernem Block
Directorate of Fisheries
Govt. of Goa

ORIGINAL
G.A.R. 5

FORM
See Rule 22(i)
RECEIPT

7003

No. 339804

13/1/2026

Received from

Sadguru R. Pedrekar

with letter No.

Mojim

dated

the sum of ₹

263/-

(Rupees Two hundred sixty three only) in cash/by

cheque/by Bank draft on account of towards renewal of sea in

payment of gill net license no. PER/SGN-224/237

for the year 2025 with 5% fine.


Signature

₹ 263/-

Govt. Ptg. Press, Panaji-Goa

Designation
Fis. Officer
Pernem Block
Directorate of Fisheries
Govt. of Goa

420

22



UNITED INDIA INSURANCE COMPANY LIMITED
MASCHARENHAS BUILDING M.G.ROAD, PANAJI GOA PANAJI, NORTH GOA, GOA
GOA - NORTH - 403001 GOA
PHONE: (0832) 2425947,(0832) 2426864 FAX: EMAIL:

HULL AND MACHINERY POLICY - FISHING VESSELS
POLICY NO.:1205002225P115885874

PERIOD OF INSURANCE
From 10:00 Hrs of 12/01/2026
To Midnight of 11/01/2027

Insured
MR SADGURU RAGHUVIR PEDNEKAR
1275 THUMBA, MORJIM PERNEM GOA
GOA - NORTH
403512
GOA

IMPORTANT NOTICE: KINDLY UPDATE YOUR ADDRESS NO. AND PAN/FORM 60. PLEASE IGNORE IF ALREADY UPDATED.

Agent Name : MARIA SHINE RACHAL DE SOUZA
Agent Code : AGN1053857
Mobile/Landline Number : 8830002625
 : DESOUZAM505@GMAIL.COM

The genuineness of the policy can be verified through "Verify Your Policy" link at www.uiic.co.in.

For any Information, Service Request, Clarification and Grievances please write to 120500@uiic.co.in

Download Customer App(www.uiic.co.in) REGD. & HEAD OFFICE, 24, WHITES ROAD, CHENNAI - 600014.
Website: www.uiic.co.in
Printed By: 120500 @ 12/01/2026 11:42:11 AM

This document is digitally signed

Signer: DS UNITED INDIA INSURANCE CO LTD 1
Date: Mon, Jan 12, 2026 11:42:13 IST
Location: United India Insurance Company Ltd
Reason: Signing Policy for UIIC by Harmeet Singh Chahal



HULL AND MACHINERY POLICY - FISHING VESSELS

WHEREAS the ASSURED named in the schedule hereto, have represented to UNITED INDIA INSURANCE COMPANY LIMITED (hereinafter called the "Company") that they are interested in or duly authorised to make the insurance mentioned and described and have paid or agreed to pay the premium hereinafter stated.

THE COMPANY HEREBY PROMISES AND AGREES with the ASSURED their Executors, Administrators and Assigns that the Company will insure against loss damage liability or expense subject to the clauses, endorsements, conditions and warranties contained in the schedule and / or attached hereto.

SCHEDULE

POLICY NO.	1205002225P115885874	PERIOD	From 12/01/2026 to Midnight of 11/01/2027		
INSURED (Name/ID & Address)	MR SADGURU RAGHUVIR PEDNEKAR/ 27552918033 1275 TEMB WADA, MORJIM PERNEM GOA - 403512				
VESSEL	RAGHUVIR/Fishing vessels And Trawlers	GRT/DWT/BHP		YEAR BUILT	2023
INTEREST INSURED	Hull & Machinery	Registration No	INDGA01HM377B	VI	1205002221P102141998

AMOUNT INSURED HEREUNDER		OTHER (SPECIFY)		TOTAL	
INTEREST			₹ 0.00		₹ 50,000.00
SUM INSURED					

CO-INSURANCE DETAILS: UI% 120.00 : 100

Financier Details:-

Financier Name	BANK OF INDIA	STAR HOUSE, GR. FLOOR, EDC COM
-----------------------	---------------	--------------------------------

Agreement Type	Hypothecation
-----------------------	---------------

DESCRIPTION	PREMIUM
HULL & MACHINERY	
TOTAL	
SRCC	
NET PREMIUM	
CGST(9%)	
SGST(9%)	
STAMP DUTY	
Total	

TRADING WARRANTIES

Warranted Vessel engaged in fishing and operations connected therewith on the Coasts of Gujarat, Maharashtra and Goa with leave to proceed upto Karwar and not beyond 50 Nautical miles into the sea from shore. Warranted Vessel laid-up from 15th June to 15th August (b.d.i.) with leave to operate on the coasts of Saurashtra and catch during this period.

SL NO	1	Personal Accident (Number Of Crew/Visit
--------------	---	--

Premium(₹)	120.00
-------------------	--------

CLAUSE(S) AND/OR ENDORSEMENT (S)	1.Institute Radioactive Contamination Exclusion Clause 2.Electronic Date recognition Clause 3.Institute Dual Valuation Clause 4.IFVC TL only CRO dated 20.7.07 5.PREMIUM INSTALMENT CLAUSE 6.Institute Chemical Biological Bio-chemical and Electromagnetic Weapons Exclusion Clause 7.Sanction Limitation and Exclusion Clause 8.STRIKES CLAUSE - HULLS (TIME) 9.The policy covers only total loss cover excluding salvage salvage charges sue & labour charges under the scope of policy and all other terms and condition are as per standard policy -As per attached & forming part of the Policy. -
CO-INSURANCE, IF ANY	-As per attached & forming part of the Policy. -
Area of Operation	
Deductible/Excess	₹ 0.00
SPECIAL CONDITION & WARRANTIES	The interest of Major and Minor Operators will be noted here-

Agency/Broker Code: AGN1053857
 Business Associate Code: BAS25671

NOTICE OF LOSS : In the event of loss or damage which may involve a claim under this insurance, immediate notice thereto and application for survey should be given to the nearest office and when abroad also to the nearest Lloyd's agent.

Customer GST/UIN No.:		Office GST No.:	30AAACU5552C1ZW
SAC Code:	997135	Invoice No. & Date:	2225I115885874 & 12/01/2026
Amount Subject to Reverse Charges NIL			

We hereby declare that though our aggregate turnover in any preceding financial year from 2017-18 onwards is more than the aggregate turnover notified under sub-rule (1) of rule 13, we are not required to prepare an invoice in terms of the provisions of the said sub-rule.

Anti Money Laundering Clause:-In the event of a claim under the policy exceeding ₹ 1 lakh or a claim for refund of premium exceeding ₹ 1 lakh, the insured will comply with the provisions of the AML policy of the company. The AML policy is available in all our operating offices as well as Company's web site.

LET US JOIN THE FIGHT AGAINST CORRUPTION AND TAKE THE PLEDGE AT <https://pledge.cvc.nic.in>.

Date of Proposal and Declaration: 12/01/2026
 IN WITNESS WHEREOF, the undersigned, duly authorized, and bound hereunto set his/her hand at DO PANJIM 120500 on this 12th day of January 2026 .

For and On behalf of
United India Insurance Co. Ltd.

Duly Constituted Attorney(s)
 Underwritten By - HYGBAS25671 (DO NOT WRITE BELOW THIS LINE)

Affix Policy Stamp here.

ATTACHED TO AND FORMING PART OF POLICY NO. 1205002225P115885874

VESSEL: Fishing vessels And Trawlers
INSURED: MR SADGURU RAGHUVIR PEDNEYAR

CONDITION OF INSURANCE:-

Applicable Institute Clauses with a deductible excess of <u>0.00</u> for all claims each accident or occurrence other than TL/CTL under clause no.12.	
If Applicable	<ul style="list-style-type: none"> •Subject to GRO condition •Warranted the vessel is used as feeder container ship catering to major shipping lines at all times. •Warranted vessel certified/licensed for trading from appropriate authorities.
where Increased Value cover is taken	Institute Time Clauses-(Hull) Disbursements and Increased value (Total Loss only including Excess liabilities) dated 1.10.83
Where Dumb barges are covered or towage is involved	Warranted tug, tow and tow barge arrangements approved by a Marine Hull Surveyor approved by IRDA
GENERAL CONDITIONS	<ul style="list-style-type: none"> •Subject to compliance of ISM Code. •Warranted the vessel is duly classed and class is maintained throughout the currency of the policy •Compliance of all statutory requirements.
GENERAL EXCLUSIONS	<ul style="list-style-type: none"> •Subject to Institute Extension of Radioactive Contamination Exclusion clause. •Chemical, Biological, Bio-Chemical and Electromagnetic Weapons Exclusion Clause.
ASSIGNMENT(WHERE APPLICABLE)	It is hereby understood that the interest, Rights and title in the above mentioned policy is assigned in favour of MR SADGURU RAGHUVIR PEDNEYAR

ADVERSE WEATHER WARRANTY

- 1) Warranted Vessel when not employed, shall be safely anchored or moored or secured.
- 2) Warranted Vessel shall not be employed during adverse weather conditions notified by the concerned Port Authorities and/or Directorate of Fisheries.
- 3) (a) Warranted during adverse weather, Vessel shall remain in safe waters properly moored, and
(b) If already at sea, shall return to safe waters as soon as they become aware of the adverse weather warning, and
(c) Vessel shall be manned adequately to be kept in harbor, sheltered/safe waters when it should be secured properly and adequate watch and weather forecast shall be maintained when it remains therein.

WARRANTY REGARDING REGISTRATION AND LICENSING OF FISHING VESSELS/TRAWLERS

Warranted vessel to comply with local laws and regulation with regard to registration and licensing.

CLASSIFICATION AND MAINTENANCE OF CLASS WARRANTY

Warranted vessel classed as below by the Classification Society and class maintained throughout the currency of the policy or held covered at additional premium, if any, provided as per change of Classification Society of vessel or change, suspension, discontinuance, withdrawal or expiration of class shall be covered.

1.10.90

CONTAMINATION EXCLUSION CLAUSE

This clause shall be paramount and shall override any clause contained in this Insurance inconsistent therewith

1. In no case shall this insurance cover any liability or expense directly or indirectly caused by or contributed to by or arising from
 - 1.1 Ionising radiations from or emanating by radioactivity from any nuclear fuel or from any nuclear waste or from the combustion of nuclear fuel
 - 1.2 the radioactive, toxic, explosive or other hazardous or contaminating properties of any nuclear installation, reactor or other nuclear assembly or nuclear fuel or nuclear waste
 - 1.3 any weapon of war or nuclear explosion and/or fusion or other like reaction or radioactive force or matter.

CHEMICAL, BIOLOGICAL, BIO-CHEMICAL AND ELECTROMAGNETIC WEAPONS EXCLUSION CLAUSE

Chemical, Biological, Bio-Chemical and Electromagnetic Weapons Exclusion Clause shall apply to original risks attaching on or after March 1, 2003

With respect to the peril of Terrorism, this clause shall be paramount and shall override any clause contained in this insurance inconsistent therewith

1. In no case shall this insurance cover any liability or expense directly or indirectly caused by or contributed to by or arising from
 - 1.1 Any chemical, biological, bio-chemical or electromagnetic weapon or device.

Cancellation Clause: The Company reserves the right to cancel this policy on grounds of misrepresentation, fraud, non-disclosure of material facts or non-cooperation by the insured. In such event, the Company shall return the unexpired portion of the last premium corresponding to the unexpired period of insurance. The Company may also cancel this policy and in such event the Company shall allow a refund of premium at Company's standard rate of interest upto the date of cancellation.

SANCTION LIMITATION AND EXCLUSION CLAUSE

No (re)insurer shall be deemed to provide cover and no (re)insurer shall be liable to pay any claim or provide any benefit hereunder to the extent that the provision of such cover, payment of such claim or provision of such benefit would expose that (re)insurer to any sanction, prohibition or restriction under United Nations resolutions or the trade or economic sanctions, laws or regulations of the European Union, United Kingdom or the United States of America (2011/014 11 August 2010).

Electronic Date Recognition Exclusion Clause

In no case shall this insurance cover any loss, damage, expense or liability of whatever nature which might otherwise be recoverable under this insurance arising out of or in any way connected with, whether directly or indirectly, the use or operation of any computer, computer system, computer software, programme or process or any electronic system where any such loss, damage, expense or liability arises, whether directly or indirectly, as a consequence of (i) the date change to the year 2000 or any other date change and/or (ii) any change or modification of or to any such computer, computer system, computer software, programme or process or any electronic system in relation to any such date change.

This exclusion, however, does not apply to any loss of or damage to any subject-matter insured caused by following risks (1), (2) and claims for loss of or damage to the subject-matter insured (3):

- (1) fire or explosion
- (2) any risks whilst in transit
- (3) any subject matter insured other than temperature controlled cargoes, money and/or securities, fine arts, antiques, precious metals, jewelry and the like, semiconductors and their relevant goods

Subject always to the terms, conditions, exclusions and limitations contained elsewhere in this policy.

INSURED VALUE AND VALUATION CLAUSE

- (a) Insured value for purposes of Actual or Constructive Total Loss
- (b) Insured value for purposes of Partial Total Loss

In the event of a claim for Actual or Constructive Total Loss (a) shall be taken to be the insured value and payment by the Underwriters of their proportions of that amount shall be for the full amount of a Total Loss.

In ascertaining whether the vessel is a Constructive Total Loss (b) shall be taken as the repaired value and nothing in respect of the damaged or break-up value of the vessel shall be taken into account.

No claim for Constructive Total Loss based on the cost of repair and/or repair of the Vessel shall be recoverable hereunder unless such cost would exceed the insured value.

In no case shall Underwriters' liability in respect of any required damage exceed the insured value as in (a).

Additional insurances allowed under the terms of this Clause shall be calculated on the amount of the insured values as in (a).

COMMUNICABLE DISEASE EXCLUSION CLAUSE

1. Notwithstanding any provision to the contrary in this insurance, it is hereby agreed that this insurance excludes absolutely all Communicable Disease Loss, save where the conditions of the Infected Individual Exception are met.

2.1 "Communicable Disease Loss" shall mean any loss, damage, expense, liability, or expense of whatsoever nature, proximately caused by or significantly caused by or connected with any of the Excluded Circumstances, those Circumstances being:
a) a Communicable Disease, and;
b) the fear or threat, whether actual or apprehended, of a Communicable Disease, and/or
c) any recommendation, decision or measure to restrict, prevent, reduce or slow the spread of infection of a Communicable Disease or to remove or neutralize the legal liability in respect of such a disease, whether made or taken by a public authority or a private entity and/or
d) any recommendation, decision or measure to alter, reverse or remove any circumstance falling within (c) above, whether made or taken by a public authority or a private entity regardless of any other cause or circumstance contributing concurrently or in any other significant manner to the loss.

2.2 Without prejudice to the effect of clause 2.1, recommendations, decisions, and measures by whomsoever taken to divert a vessel, conveyance, rig or platform pending resumption of cruising, shall not constitute Excluded Circumstances, notwithstanding clause 2.1 (c) above.

2.3 Without prejudice to the effect of clause 2.1, for the purposes of a loss event first affecting a vessel, conveyance, rig or platform during a voyage, a diversion, a prior recommendation, decision, or measure by whomsoever taken to divert a vessel, conveyance, rig or platform, or discharge, or other destination shall not constitute an Excluded Circumstance solely by reason of clause 2.1 (c) above.

- 2.4 Without prejudice to the effect of clauses 2.1 (a), (b) and (d), where loss, damage or liability have first been incurred in circumstances which are not excluded by clauses 2.1 (a) to (d) above, increased expense or increased liability for expense shall not be excluded notwithstanding that the loss, damage or liability have first been incurred for the reasons set out in 2.1(c) above.
- 3. "Communicable Disease" shall mean any disease, known or unknown, which can be transmitted by means of any substance or agent from one organism to another whether by any of the foregoing, whether deemed living or not, and b) the method of transmission, whether direct or indirect, including but not limited to human touch or contact, airborne transmission, bodily fluid transmission, transmission to or from or via any object, surface or liquid or gas and c) the disease, substance or agent may, acting alone or in conjunction with other co-morbidities, conditions, genetic susceptibilities, or with the human immune system, cause death, illness or bodily harm or temporarily or permanently impair human physical or mental health or adversely affect the value of or safe use of property of any kind.
- 4.1 The Infected Individual Exception shall apply where (1) the actions or decisions of any Individual infected or allegedly infected with a Communicable Disease cause or contribute to a loss event and (2) neither such action nor decision nor the alleged cause of the loss event itself was a result of any of the reasons set out in 2.1 (c) or 2:1 (d) above.
- 4.2 Where those conditions are met, the Insured's liability shall not exclude recovery of a loss otherwise recoverable hereon provided always that there shall be no contribution or apportionment of liability, or expense arising from any increase in the spread, incidence, severity or recurrence of a Communicable Disease from any circumstance as defined in Clause 2.1 (c) or (d) consequent on that individual's actions or decisions.
- 4.3 For the purposes of this Exception, the Individual need not be physically present on or in an interest affected by the loss event, provided that his or her actions or decisions causing or contributing to the loss event and affecting that interest, directly or indirectly, were of a kind which, when a loss event occurred, would fall within the ordinary course of his or her employment.
- 5. Loss, damage, liability, and expense incurred by the Insured as a result of a loss event otherwise insured under this Insurance and not excluded hereby nor excluded pursuant to any other clause of this Insurance shall be payable in accordance with the terms and conditions thereof.

CASH / CREDIT MEMO

m Sadguru Pednekar No: 2068

Tembesida margin Date: 06/07/2015

1/s:

Description	Qty.	Rate	Amount
	01		1500/-
Five			}
Five			
3778			

~~Fire Safety~~

Total: 1500/-

I received by:

**CERTIFICATE OF INSPECTION FOR MOTORISED/NON MOTORISED
FISHING CANOE**

29

1. Name of the Owner of Canoe :- Sadguru Raghuvir Pednekar
2. Address of the Owner :- 4-NB-1278, Temb-wada majim Per
Goa
3. Contact no. :- 915818 4675
4. Canoe Details:-
- a) Vessel Registration no. :- IND-GA-01-MM-3778
- b) Name of the Canoe :- Raghuvir
- c) Whether Motorised/Non Motorized: - motorised
- d) Name & Address of Builders :- Shree Siddhi Vinayak marine work
- e) Place & Year of the Built :- Neral & 2023
- f) Base of Operation: - Goa e) Gross Tonnage: - 1.472T
- g) Colour Code: - White Hull and Black Fenders: Yes/No: Yes
- h) Condition of Canoe: - Operational/Non-Operational: operational
5. Dimensions: -
- a) Length: - 7.68 mtrs b) Breadth: - 1.35 mtrs c) Depth: - 0.67 mtr
- d) Material of Built: - F.R.P
6. Fishing License No: - GA-L 22686/24 Valid Through: 31/12/2026
7. Fishing Net License:-
- a) Type of Net Sea gill net b) Net no. PER/SEN-224/237 c) Valid through 31/12/2026
- b) Type of Net _____ b) Net no. _____ c) Valid through _____/_____/20____
- c) Type of Net _____ c) Net no. _____ c) Valid through _____/_____/20____
8. Engine:-
- a) Type of Engine: - O.B.M b) Make: - Yamaha
- c) Date of Manufacture: - 2018 d) H.P. of Engine: - 08
- e) Engine Number: - 677K-L-1025282 f) Fuel Used: - Petrol
9. Life Saving Equipments:-
- a) Life Jackets (Qty): - 02 nos. b) Lifebuoys (Qty): - —
- c) No. Of Crew: - 02 nos. d) Mobile Phones (Qty): - 01 no.
- e) Fire Fighting Appliances: - Yes.
10. Insurance Details: -
- a) Insurance of the fishing canoe valid up to 11-01-2027
- b) Insurance of the crew members of fishing canoe valid up to 11-01-2027
No. of crew members insured no's. 02 nos.

Remark: - _____

Place of Inspection: - majimDate of Inspection: - 13/01/2026

It is certified that the particulars furnished above are correct

(Vipul mapali)
(Name & Signature of Authorized Officer)

Fisheries Officer
Pernem Block
Directorate of Fisheries
Govt. of Goa



सत्यमेव जयते



GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF FISHERIES

**National Fisheries Digital Platform
Provisional Certificate**



Registration Number	GA551134648624
Name of Individual	Sadguru Raghuvir Pednekar
Date of Registration	15-12-2025
Address	H NO-1278, Temb-Wada, -, GOA, NORTH GOA, PERNEM, 403512, INDIA
Occupation	FISHER (FISHING)
Type of activities engaged in	MARINE WATER

Disclaimer: This is a computer generated certificate. No signature is required.

429

31

Directorate of Fisheries
Government of Goa
Dayanand Bhandodkar Marg, Panaji Goa
Tel: (O) 2224838, Tel: (Dir) 2227780
Fax: (0832)2231049
Email: dir-fish.goa@nic.in

DF/CEN ZONE/RTI/08/2025-26/ 1167 Date: 20/02/2026

To,

Shri. Manuel J Dsouza
H.NO.315/4, Tropa Waddo, Sodiem
Bardez-Goa

Sub: Request for Information under Right to Information Act 2005.

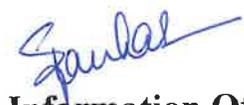
Madam,

With reference to your application No. Nil dated 20/01/2026 in warded in the office vide No. 10698 dated 21/01/2026, I am to inform you that the information requested by you under Right to information Act, 2005, works out to Rs. 32/- (Rupees Thirty Two only) for 16 **number of pages**.

In view of above, you are requested to pay the said amount and produce the receipt in order to enable the Department to furnish the requested information.

In case you require any clarification on the said information you may approach to the undersigned.

Yours faithfully


Public Information Officer
(Central Zone)

Issued under the R.T.I. Act., 2005

Public Information Officer
Directorate of Fisheries
Panaji-Goa

34

430

**List of fishing boats registered by Department from January 2015 to December 2025-
non Motorised**

IND-GA-01-NM-2570	IND-GA-01-NM-3075	IND-GA-01-NM-3468	IND-GA-01-NM-3736
IND-GA-01-NM-2629	IND-GA-01-NM-3107	IND-GA-01-NM-3474	IND-GA-01-NM-3722
IND-GA-01-NM-2650	IND-GA-01-NM-3100	IND-GA-01-NM-3493	IND-GA-01-NM-3727
IND-GA-01-NM-2633	IND-GA-01-NM-3140	IND-GA-01-NM-3484	IND-GA-01-NM-3726
IND-GA-01-NM-2645	IND-GA-01-NM-3155	IND-GA-01-NM-3498	IND-GA-01-NM-3763
IND-GA-01-NM-2646	IND-GA-01-NM-3160	IND-GA-01-NM-3505	IND-GA-01-NM-3762
IND-GA-01-NM-2641	IND-GA-01-NM-3167	IND-GA-01-NM-3521	IND-GA-01-NM-3779
IND-GA-01-NM-2682	IND-GA-01-NM-3186	IND-GA-01-NM-3514	IND-GA-01-NM-3784
IND-GA-01-NM-2703	IND-GA-01-NM-3227	IND-GA-01-NM-3531	IND-GA-01-NM-3790
IND-GA-01-NM-2721	IND-GA-01-NM-3191	IND-GA-01-NM-3551	IND-GA-01-NM-3831
IND-GA-01-NM-2782	IND-GA-01-NM-3183	IND-GA-01-NM-3555	IND-GA-01-NM-3792
IND-GA-01-NM-2731	IND-GA-01-NM-3188	IND-GA-01-NM-3553	IND-GA-01-NM-3850
IND-GA-01-NM-2757	IND-GA-01-NM-3187	IND-GA-01-NM-3563	IND-GA-01-NM-3794
IND-GA-01-NM-2784	IND-GA-01-NM-3229	IND-GA-01-NM-3575	IND-GA-01-NM-3810
IND-GA-01-NM-2816	IND-GA-01-NM-3197	IND-GA-01-NM-3582	IND-GA-01-NM-3797
IND-GA-01-NM-2807	IND-GA-01-NM-3185	IND-GA-01-NM-3591	IND-GA-01-NM-3817
IND-GA-01-NM-2810	IND-GA-01-NM-3220	IND-GA-01-NM-3595	IND-GA-01-NM-3827
IND-GA-01-NM-2830	IND-GA-01-NM-3222	IND-GA-01-NM-3596	IND-GA-01-NM-3820
IND-GA-01-NM-2838	IND-GA-01-NM-3235	IND-GA-01-NM-3618	IND-GA-01-NM-3834
IND-GA-01-NM-2843	IND-GA-01-NM-3248	IND-GA-01-NM-3620	IND-GA-01-NM-3829
IND-GA-01-NM-2840	IND-GA-01-NM-3236	IND-GA-01-NM-3602	IND-GA-01-NM-3867
IND-GA-01-NM-2865	IND-GA-01-NM-3279	IND-GA-01-NM-3625	IND-GA-01-NM-3862
IND-GA-01-NM-2877	IND-GA-01-NM-3291	IND-GA-01-NM-3619	IND-GA-01-NM-3885
IND-GA-01-NM-2927	IND-GA-01-NM-3334	IND-GA-01-NM-3624	IND-GA-01-NM-3864
IND-GA-01-NM-2878	IND-GA-01-NM-3340	IND-GA-01-NM-3637	IND-GA-01-NM-3880
IND-GA-01-NM-2919	IND-GA-01-NM-3346	IND-GA-01-NM-3680	IND-GA-01-NM-3889
IND-GA-01-NM-2922	IND-GA-01-NM-3347	IND-GA-01-NM-3643	IND-GA-01-NM-3917
IND-GA-01-NM-2921	IND-GA-01-NM-3348	IND-GA-01-NM-3648	IND-GA-01-NM-3895
IND-GA-01-NM-2955	IND-GA-01-NM-3364	IND-GA-01-NM-3656	IND-GA-01-NM-3898
IND-GA-01-NM-2980	IND-GA-01-NM-3359	IND-GA-01-NM-3658	IND-GA-01-NM-3915
IND-GA-01-NM-2991	IND-GA-01-NM-3368	IND-GA-01-NM-3679	IND-GA-01-NM-3916
IND-GA-01-NM-2992	IND-GA-01-NM-3377	IND-GA-01-NM-3663	IND-GA-01-NM-3913
IND-GA-01-NM-2997	IND-GA-01-NM-3383	IND-GA-01-NM-3675	IND-GA-01-NM-3919
IND-GA-01-NM-3007	IND-GA-01-NM-3419	IND-GA-01-NM-3702	IND-GA-01-NM-3922
IND-GA-01-NM-3008	IND-GA-01-NM-3420	IND-GA-01-NM-3688	IND-GA-01-NM-3923
IND-GA-01-NM-3010	IND-GA-01-NM-3421	IND-GA-01-NM-3691	IND-GA-01-NM-3921
IND-GA-01-NM-3043	IND-GA-01-NM-3435	IND-GA-01-NM-3695	IND-GA-01-NM-3948
IND-GA-01-NM-3042	IND-GA-01-NM-3434	IND-GA-01-NM-3698	IND-GA-01-NM-3952
IND-GA-01-NM-3117	IND-GA-01-NM-3433	IND-GA-01-NM-3700	IND-GA-01-NM-3959
IND-GA-01-NM-3060	IND-GA-01-NM-3452	IND-GA-01-NM-3699	
IND-GA-01-NM-3070	IND-GA-01-NM-3462	IND-GA-01-NM-3709	
IND-GA-01-NM-3078	IND-GA-01-NM-3463	IND-GA-01-NM-3760	
IND-GA-01-NM-3063	IND-GA-01-NM-3465	IND-GA-01-NM-3783	
IND-GA-01-NM-3104	IND-GA-01-NM-3469	IND-GA-01-NM-3714	

Issued under the R.T.I. Act., 2005


Public Information Officer
Directorate of Fisheries
Panaji-Goa

List of fishing boats registered by Department from January 2015 to December 2025-
Mechanized & Motorised

IND-GA-01-MM-2745	IND-GA-01-MM-2636	IND-GA-01-MM-2701	IND-GA-01-MM-2787
IND-GA-01-MM-2564	IND-GA-01-MM-2654	IND-GA-01-MM-2720	IND-GA-01-MM-2815
IND-GA-01-MM-2547	IND-GA-01-MM-2655	IND-GA-01-MM-2710	IND-GA-01-MM-2798
IND-GA-01-MM-2591	IND-GA-01-MM-2630	IND-GA-01-MM-2716	IND-GA-01-MM-2801
IND-GA-01-MM-2544	IND-GA-01-MM-2635	IND-GA-01-MM-2714	IND-GA-01-MM-2847
IND-GA-01-MM-2558	IND-GA-01-MM-2639	IND-GA-01-MM-2712	IND-GA-01-MM-2809
IND-GA-01-MM-2546	IND-GA-01-MM-2626	IND-GA-01-MM-2719	IND-GA-01-MM-2818
IND-GA-01-MM-2545	IND-GA-01-MM-2661	IND-GA-01-MM-2713	IND-GA-01-MM-2804
IND-GA-01-MM-2563	IND-GA-01-MM-2637	IND-GA-01-MM-2758	IND-GA-01-MM-2858
IND-GA-01-MM-2562	IND-GA-01-MM-2640	IND-GA-01-MM-2718	IND-GA-01-MM-2833
IND-GA-01-MM-2567	IND-GA-01-MM-2660	IND-GA-01-MM-2715	IND-GA-01-MM-2805
IND-GA-01-MM-2557	IND-GA-01-MM-2643	IND-GA-01-MM-2743	IND-GA-01-MM-2802
IND-GA-01-MM-2571	IND-GA-01-MM-2648	IND-GA-01-MM-2727	IND-GA-01-MM-2795
IND-GA-01-MM-2769	IND-GA-01-MM-2647	IND-GA-01-MM-2723	IND-GA-01-MM-2817
IND-GA-01-MM-2580	IND-GA-01-MM-3809	IND-GA-01-MM-2747	IND-GA-01-MM-2811
IND-GA-01-MM-2581	IND-GA-01-MM-2659	IND-GA-01-MM-2725	IND-GA-01-MM-2803
IND-GA-01-MM-2656	IND-GA-01-MM-2670	IND-GA-01-MM-2724	IND-GA-01-MM-2808
IND-GA-01-MM-2579	IND-GA-01-MM-2657	IND-GA-01-MM-2762	IND-GA-01-MM-2820
IND-GA-01-MM-2583	IND-GA-01-MM-2673	IND-GA-01-MM-2730	IND-GA-01-MM-2813
IND-GA-01-MM-2576	IND-GA-01-MM-2658	IND-GA-01-MM-2740	IND-GA-01-MM-2829
IND-GA-01-MM-2614	IND-GA-01-MM-2666	IND-GA-01-MM-2754	IND-GA-01-MM-2819
IND-GA-01-MM-2582	IND-GA-01-MM-2669	IND-GA-01-MM-2737	IND-GA-01-MM-2903
IND-GA-01-MM-2589	IND-GA-01-MM-2672	IND-GA-01-MM-2733	IND-GA-01-MM-2826
IND-GA-01-MM-2595	IND-GA-01-MM-2668	IND-GA-01-MM-2738	IND-GA-01-MM-2821
IND-GA-01-MM-2588	IND-GA-01-MM-2671	IND-GA-01-MM-2763	IND-GA-01-MM-2822
IND-GA-01-MM-2599	IND-GA-01-MM-2684	IND-GA-01-MM-2756	IND-GA-01-MM-2828
IND-GA-01-MM-2628	IND-GA-01-MM-2678	IND-GA-01-MM-2760	IND-GA-01-MM-2863
IND-GA-01-MM-2596	IND-GA-01-MM-2677	IND-GA-01-MM-2746	IND-GA-01-MM-2823
IND-GA-01-MM-2620	IND-GA-01-MM-2711	IND-GA-01-MM-2742	IND-GA-01-MM-2824
IND-GA-01-MM-2598	IND-GA-01-MM-2693	IND-GA-01-MM-2741	IND-GA-01-MM-2855
IND-GA-01-MM-2605	IND-GA-01-MM-2679	IND-GA-01-MM-2744	IND-GA-01-MM-2844
IND-GA-01-MM-2602	IND-GA-01-MM-2680	IND-GA-01-MM-2752	IND-GA-01-MM-2834
IND-GA-01-MM-2649	IND-GA-01-MM-2683	IND-GA-01-MM-2759	IND-GA-01-MM-2852
IND-GA-01-MM-2613	IND-GA-01-MM-2691	IND-GA-01-MM-2751	IND-GA-01-MM-2835
IND-GA-01-MM-2600	IND-GA-01-MM-2681	IND-GA-01-MM-2764	IND-GA-01-MM-2842
IND-GA-01-MM-2610	IND-GA-01-MM-2728	IND-GA-01-MM-2767	IND-GA-01-MM-2836
IND-GA-01-MM-2632	IND-GA-01-MM-2687	IND-GA-01-MM-2780	IND-GA-01-MM-2841
IND-GA-01-MM-2603	IND-GA-01-MM-2689	IND-GA-01-MM-2783	IND-GA-01-MM-2856
IND-GA-01-MM-2621	IND-GA-01-MM-2695	IND-GA-01-MM-2772	IND-GA-01-MM-2866
IND-GA-01-MM-2604	IND-GA-01-MM-2690	IND-GA-01-MM-2789	IND-GA-01-MM-2862
IND-GA-01-MM-2612	IND-GA-01-MM-2697	IND-GA-01-MM-2785	IND-GA-01-MM-2845
IND-GA-01-MM-2615	IND-GA-01-MM-2696	IND-GA-01-MM-2776	IND-GA-01-MM-2846
IND-GA-01-MM-2606	IND-GA-01-MM-2692	IND-GA-01-MM-2790	IND-GA-01-MM-2850
IND-GA-01-MM-2624	IND-GA-01-MM-2704	IND-GA-01-MM-2791	IND-GA-01-MM-2854

Issued under the R.T.I. Act., 2005



Public Information Officer
Directorate of Fisheries
Panaji-Goa

IND-GA-01-MM-2652	IND-GA-01-MM-2702	IND-GA-01-MM-2786	IND-GA-01-MM-2875
IND-GA-01-MM-2651	IND-GA-01-MM-2709	IND-GA-01-MM-2793	IND-GA-01-MM-2853
IND-GA-01-MM-2625	IND-GA-01-MM-2700	IND-GA-01-MM-2806	IND-GA-01-MM-2848
IND-GA-01-MM-2832	IND-GA-01-MM-2936	IND-GA-01-MM-3038	IND-GA-01-MM-3082
IND-GA-01-MM-2839	IND-GA-01-MM-2975	IND-GA-01-MM-3021	IND-GA-01-MM-3057
IND-GA-01-MM-2857	IND-GA-01-MM-2964	IND-GA-01-MM-3026	IND-GA-01-MM-3071
IND-GA-01-MM-2873	IND-GA-01-MM-2943	IND-GA-01-MM-3112	IND-GA-01-MM-3077
IND-GA-01-MM-2874	IND-GA-01-MM-2944	IND-GA-01-MM-3013	IND-GA-01-MM-3067
IND-GA-01-MM-2884	IND-GA-01-MM-2949	IND-GA-01-MM-3027	IND-GA-01-MM-3087
IND-GA-01-MM-2864	IND-GA-01-MM-2957	IND-GA-01-MM-3044	IND-GA-01-MM-3064
IND-GA-01-MM-2867	IND-GA-01-MM-2947	IND-GA-01-MM-3034	IND-GA-01-MM-3101
IND-GA-01-MM-2931	IND-GA-01-MM-2956	IND-GA-01-MM-3028	IND-GA-01-MM-3076
IND-GA-01-MM-2882	IND-GA-01-MM-2958	IND-GA-01-MM-3047	IND-GA-01-MM-3091
IND-GA-01-MM-2881	IND-GA-01-MM-2951	IND-GA-01-MM-3022	IND-GA-01-MM-3108
IND-GA-01-MM-2879	IND-GA-01-MM-2948	IND-GA-01-MM-3012	IND-GA-01-MM-3194
IND-GA-01-MM-2859	IND-GA-01-MM-2967	IND-GA-01-MM-3041	IND-GA-01-MM-3073
IND-GA-01-MM-2871	IND-GA-01-MM-2962	IND-GA-01-MM-3023	IND-GA-01-MM-3085
IND-GA-01-MM-2891	IND-GA-01-MM-2963	IND-GA-01-MM-3031	IND-GA-01-MM-3065
IND-GA-01-MM-2893	IND-GA-01-MM-2961	IND-GA-01-MM-3017	IND-GA-01-MM-3123
IND-GA-01-MM-2876	IND-GA-01-MM-2974	IND-GA-01-MM-3037	IND-GA-01-MM-3134
IND-GA-01-MM-2918	IND-GA-01-MM-2959	IND-GA-01-MM-3015	IND-GA-01-MM-3069
IND-GA-01-MM-2886	IND-GA-01-MM-2965	IND-GA-01-MM-3030	IND-GA-01-MM-3083
IND-GA-01-MM-2885	IND-GA-01-MM-2998	IND-GA-01-MM-3033	IND-GA-01-MM-3161
IND-GA-01-MM-2904	IND-GA-01-MM-2982	IND-GA-01-MM-3048	IND-GA-01-MM-3106
IND-GA-01-MM-2932	IND-GA-01-MM-2973	IND-GA-01-MM-3095	IND-GA-01-MM-3079
IND-GA-01-MM-2894	IND-GA-01-MM-2969	IND-GA-01-MM-3036	IND-GA-01-MM-3074
IND-GA-01-MM-2905	IND-GA-01-MM-2981	IND-GA-01-MM-3020	IND-GA-01-MM-3113
IND-GA-01-MM-2906	IND-GA-01-MM-2971	IND-GA-01-MM-3035	IND-GA-01-MM-3099
IND-GA-01-MM-2940	IND-GA-01-MM-2999	IND-GA-01-MM-3040	IND-GA-01-MM-3105
IND-GA-01-MM-2907	IND-GA-01-MM-2983	IND-GA-01-MM-3068	IND-GA-01-MM-3102
IND-GA-01-MM-2912	IND-GA-01-MM-2987	IND-GA-01-MM-3025	IND-GA-01-MM-3103
IND-GA-01-MM-2913	IND-GA-01-MM-2995	IND-GA-01-MM-3061	IND-GA-01-MM-3084
IND-GA-01-MM-2968	IND-GA-01-MM-3002	IND-GA-01-MM-3055	IND-GA-01-MM-3097
IND-GA-01-MM-2939	IND-GA-01-MM-2985	IND-GA-01-MM-3050	IND-GA-01-MM-3090
IND-GA-01-MM-2979	IND-GA-01-MM-2990	IND-GA-01-MM-3054	IND-GA-01-MM-3093
IND-GA-01-MM-2926	IND-GA-01-MM-3001	IND-GA-01-MM-3056	IND-GA-01-MM-3122
IND-GA-01-MM-2976	IND-GA-01-MM-2993	IND-GA-01-MM-3045	IND-GA-01-MM-3218
IND-GA-01-MM-2930	IND-GA-01-MM-2994	IND-GA-01-MM-3039	IND-GA-01-MM-3094
IND-GA-01-MM-2920	IND-GA-01-MM-3019	IND-GA-01-MM-3052	IND-GA-01-MM-3088
IND-GA-01-MM-2923	IND-GA-01-MM-2996	IND-GA-01-MM-3029	IND-GA-01-MM-3126
IND-GA-01-MM-2953	IND-GA-01-MM-3000	IND-GA-01-MM-3051	IND-GA-01-MM-3089
IND-GA-01-MM-2960	IND-GA-01-MM-3004	IND-GA-01-MM-3072	IND-GA-01-MM-3086
IND-GA-01-MM-2986	IND-GA-01-MM-3005	IND-GA-01-MM-3058	IND-GA-01-MM-3135
IND-GA-01-MM-2937	IND-GA-01-MM-3009	IND-GA-01-MM-3053	IND-GA-01-MM-3118
IND-GA-01-MM-3014	IND-GA-01-MM-3003	IND-GA-01-MM-3121	IND-GA-01-MM-3115
IND-GA-01-MM-2938	IND-GA-01-MM-3006	IND-GA-01-MM-3110	IND-GA-01-MM-3096
IND-GA-01-MM-2935	IND-GA-01-MM-3024	IND-GA-01-MM-3062	IND-GA-01-MM-3182

Public Information Officer

Directorate of Fisheries

Banaji-Goa

IND-GA-01-MM-2934	IND-GA-01-MM-3098	IND-GA-01-MM-3080	IND-GA-01-MM-3116
IND-GA-01-MM-2933	IND-GA-01-MM-3032	IND-GA-01-MM-3066	IND-GA-01-MM-3130
IND-GA-01-MM-2945	IND-GA-01-MM-3011	IND-GA-01-MM-3081	IND-GA-01-MM-3129
IND-GA-01-MM-3109	IND-GA-01-MM-3205	IND-GA-01-MM-3251	IND-GA-01-MM-3298
IND-GA-01-MM-3124	IND-GA-01-MM-3189	IND-GA-01-MM-3238	IND-GA-01-MM-3309
IND-GA-01-MM-3125	IND-GA-01-MM-3208	IND-GA-01-MM-3242	IND-GA-01-MM-3303
IND-GA-01-MM-3119	IND-GA-01-MM-3179	IND-GA-01-MM-3241	IND-GA-01-MM-3331
IND-GA-01-MM-3132	IND-GA-01-MM-3219	IND-GA-01-MM-3252	IND-GA-01-MM-3294
IND-GA-01-MM-3131	IND-GA-01-MM-3172	IND-GA-01-MM-3249	IND-GA-01-MM-3299
IND-GA-01-MM-3092	IND-GA-01-MM-3195	IND-GA-01-MM-3263	IND-GA-01-MM-3304
IND-GA-01-MM-3120	IND-GA-01-MM-3201	IND-GA-01-MM-3270	IND-GA-01-MM-3302
IND-GA-01-MM-3111	IND-GA-01-MM-3178	IND-GA-01-MM-3266	IND-GA-01-MM-3301
IND-GA-01-MM-3143	IND-GA-01-MM-3199	IND-GA-01-MM-3255	IND-GA-01-MM-3307
IND-GA-01-MM-3133	IND-GA-01-MM-3192	IND-GA-01-MM-3265	IND-GA-01-MM-3336
IND-GA-01-MM-3128	IND-GA-01-MM-3214	IND-GA-01-MM-3250	IND-GA-01-MM-3315
IND-GA-01-MM-3136	IND-GA-01-MM-3216	IND-GA-01-MM-3254	IND-GA-01-MM-3308
IND-GA-01-MM-3147	IND-GA-01-MM-3180	IND-GA-01-MM-3258	IND-GA-01-MM-3320
IND-GA-01-MM-3139	IND-GA-01-MM-3193	IND-GA-01-MM-3256	IND-GA-01-MM-3318
IND-GA-01-MM-3127	IND-GA-01-MM-3190	IND-GA-01-MM-3262	IND-GA-01-MM-3316
IND-GA-01-MM-3181	IND-GA-01-MM-3314	IND-GA-01-MM-3289	IND-GA-01-MM-3322
IND-GA-01-MM-3137	IND-GA-01-MM-3207	IND-GA-01-MM-3261	IND-GA-01-MM-3319
IND-GA-01-MM-3145	IND-GA-01-MM-3204	IND-GA-01-MM-3257	IND-GA-01-MM-3324
IND-GA-01-MM-3142	IND-GA-01-MM-3223	IND-GA-01-MM-3271	IND-GA-01-MM-3332
IND-GA-01-MM-3146	IND-GA-01-MM-3231	IND-GA-01-MM-3267	IND-GA-01-MM-3317
IND-GA-01-MM-3203	IND-GA-01-MM-3196	IND-GA-01-MM-3264	IND-GA-01-MM-3325
IND-GA-01-MM-3149	IND-GA-01-MM-3212	IND-GA-01-MM-3268	IND-GA-01-MM-3328
IND-GA-01-MM-3144	IND-GA-01-MM-3225	IND-GA-01-MM-3281	IND-GA-01-MM-3321
IND-GA-01-MM-3154	IND-GA-01-MM-3209	IND-GA-01-MM-3274	IND-GA-01-MM-3323
IND-GA-01-MM-3150	IND-GA-01-MM-3206	IND-GA-01-MM-3269	IND-GA-01-MM-3341
IND-GA-01-MM-3151	IND-GA-01-MM-3228	IND-GA-01-MM-3272	IND-GA-01-MM-3327
IND-GA-01-MM-3157	IND-GA-01-MM-3213	IND-GA-01-MM-3278	IND-GA-01-MM-3330
IND-GA-01-MM-3153	IND-GA-01-MM-3202	IND-GA-01-MM-3273	IND-GA-01-MM-3866
IND-GA-01-MM-3162	IND-GA-01-MM-3232	IND-GA-01-MM-3275	IND-GA-01-MM-3329
IND-GA-01-MM-3152	IND-GA-01-MM-3211	IND-GA-01-MM-3276	IND-GA-01-MM-3335
IND-GA-01-MM-3164	IND-GA-01-MM-3230	IND-GA-01-MM-3284	IND-GA-01-MM-3337
IND-GA-01-MM-3169	IND-GA-01-MM-3224	IND-GA-01-MM-3277	IND-GA-01-MM-3338
IND-GA-01-MM-3158	IND-GA-01-MM-3210	IND-GA-01-MM-3280	IND-GA-01-MM-3339
IND-GA-01-MM-3156	IND-GA-01-MM-3215	IND-GA-01-MM-3292	IND-GA-01-MM-3342
IND-GA-01-MM-3165	IND-GA-01-MM-3221	IND-GA-01-MM-3295	IND-GA-01-MM-3499
IND-GA-01-MM-3163	IND-GA-01-MM-3290	IND-GA-01-MM-3287	IND-GA-01-MM-3333
IND-GA-01-MM-3174	IND-GA-01-MM-3247	IND-GA-01-MM-3306	IND-GA-01-MM-3349
IND-GA-01-MM-3175	IND-GA-01-MM-3245	IND-GA-01-MM-3293	IND-GA-01-MM-3344
IND-GA-01-MM-3173	IND-GA-01-MM-3246	IND-GA-01-MM-3297	IND-GA-01-MM-3345
IND-GA-01-MM-3170	IND-GA-01-MM-3233	IND-GA-01-MM-3288	IND-GA-01-MM-3343
IND-GA-01-MM-3184	IND-GA-01-MM-3234	IND-GA-01-MM-3296	IND-GA-01-MM-3350
IND-GA-01-MM-3176	IND-GA-01-MM-3244	IND-GA-01-MM-3285	IND-GA-01-MM-3363
IND-GA-01-MM-3200	IND-GA-01-MM-3237	IND-GA-01-MM-3286	IND-GA-01-MM-3353

Public Information Officer

Directorate of Fisheries

Panaji-Goa

IND-GA-01-MM-3171	IND-GA-01-MM-3239	IND-GA-01-MM-3311	IND-GA-01-MM-3351
IND-GA-01-MM-3198	IND-GA-01-MM-3240	IND-GA-01-MM-3310	IND-GA-01-MM-3354
IND-GA-01-MM-3217	IND-GA-01-MM-3243	IND-GA-01-MM-3312	IND-GA-01-MM-3352
IND-GA-01-MM-3370	IND-GA-01-MM-3406	IND-GA-01-MM-3480	IND-GA-01-MM-3519
IND-GA-01-MM-3356	IND-GA-01-MM-3404	IND-GA-01-MM-3464	IND-GA-01-MM-3517
IND-GA-01-MM-3358	IND-GA-01-MM-3405	IND-GA-01-MM-3467	IND-GA-01-MM-3520
IND-GA-01-MM-3357	IND-GA-01-MM-3407	IND-GA-01-MM-3470	IND-GA-01-MM-3515
IND-GA-01-MM-3360	IND-GA-01-MM-3408	IND-GA-01-MM-3472	IND-GA-01-MM-3516
IND-GA-01-MM-3361	IND-GA-01-MM-3409	IND-GA-01-MM-3473	IND-GA-01-MM-3518
IND-GA-01-MM-3362	IND-GA-01-MM-3410	IND-GA-01-MM-3479	IND-GA-01-MM-3525
IND-GA-01-MM-3355	IND-GA-01-MM-3411	IND-GA-01-MM-3475	IND-GA-01-MM-3530
IND-GA-01-MM-3538	IND-GA-01-MM-3413	IND-GA-01-MM-3476	IND-GA-01-MM-3528
IND-GA-01-MM-3365	IND-GA-01-MM-3414	IND-GA-01-MM-3478	IND-GA-01-MM-3533
IND-GA-01-MM-3366	IND-GA-01-MM-3425	IND-GA-01-MM-3477	IND-GA-01-MM-3537
IND-GA-01-MM-3371	IND-GA-01-MM-3424	IND-GA-01-MM-3534	IND-GA-01-MM-3532
IND-GA-01-MM-3367	IND-GA-01-MM-3417	IND-GA-01-MM-3481	IND-GA-01-MM-3541
IND-GA-01-MM-3369	IND-GA-01-MM-3418	IND-GA-01-MM-3496	IND-GA-01-MM-3543
IND-GA-01-MM-3416	IND-GA-01-MM-3471	IND-GA-01-MM-3482	IND-GA-01-MM-3544
IND-GA-01-MM-3375	IND-GA-01-MM-3422	IND-GA-01-MM-3491	IND-GA-01-MM-3535
IND-GA-01-MM-3374	IND-GA-01-MM-3423	IND-GA-01-MM-3495	IND-GA-01-MM-3540
IND-GA-01-MM-3376	IND-GA-01-MM-3428	IND-GA-01-MM-3485	IND-GA-01-MM-3542
IND-GA-01-MM-3372	IND-GA-01-MM-3426	IND-GA-01-MM-3483	IND-GA-01-MM-3539
IND-GA-01-MM-3373	IND-GA-01-MM-3429	IND-GA-01-MM-3487	IND-GA-01-MM-3536
IND-GA-01-MM-3384	IND-GA-01-MM-3432	IND-GA-01-MM-3488	IND-GA-01-MM-3545
IND-GA-01-MM-3378	IND-GA-01-MM-3431	IND-GA-01-MM-3486	IND-GA-01-MM-3552
IND-GA-01-MM-3379	IND-GA-01-MM-3437	IND-GA-01-MM-3492	IND-GA-01-MM-3556
IND-GA-01-MM-3380	IND-GA-01-MM-3436	IND-GA-01-MM-3494	IND-GA-01-MM-3550
IND-GA-01-MM-3382	IND-GA-01-MM-3430	IND-GA-01-MM-3489	IND-GA-01-MM-3548
IND-GA-01-MM-3381	IND-GA-01-MM-3438	IND-GA-01-MM-3490	IND-GA-01-MM-3557
IND-GA-01-MM-3385	IND-GA-01-MM-3440	IND-GA-01-MM-3497	IND-GA-01-MM-3554
IND-GA-01-MM-3386	IND-GA-01-MM-3442	IND-GA-01-MM-3504	IND-GA-01-MM-3549
IND-GA-01-MM-3387	IND-GA-01-MM-3441	IND-GA-01-MM-3501	IND-GA-01-MM-3547
IND-GA-01-MM-3388	IND-GA-01-MM-3443	IND-GA-01-MM-3502	IND-GA-01-MM-3573
IND-GA-01-MM-3394	IND-GA-01-MM-3446	IND-GA-01-MM-3500	IND-GA-01-MM-3558
IND-GA-01-MM-3392	IND-GA-01-MM-3444	IND-GA-01-MM-3507	IND-GA-01-MM-3562
IND-GA-01-MM-3396	IND-GA-01-MM-3445	IND-GA-01-MM-3503	IND-GA-01-MM-3560
IND-GA-01-MM-3391	IND-GA-01-MM-3447	IND-GA-01-MM-3506	IND-GA-01-MM-3561
IND-GA-01-MM-3389	IND-GA-01-MM-3448	IND-GA-01-MM-3527	IND-GA-01-MM-3559
IND-GA-01-MM-3395	IND-GA-01-MM-3458	IND-GA-01-MM-3508	IND-GA-01-MM-3567
IND-GA-01-MM-3393	IND-GA-01-MM-3466	IND-GA-01-MM-3524	IND-GA-01-MM-3571
IND-GA-01-MM-3397	IND-GA-01-MM-3449	IND-GA-01-MM-3513	IND-GA-01-MM-3564
IND-GA-01-MM-3398	IND-GA-01-MM-3451	IND-GA-01-MM-3522	IND-GA-01-MM-3565
IND-GA-01-MM-3399	IND-GA-01-MM-3455	IND-GA-01-MM-3523	IND-GA-01-MM-3570
IND-GA-01-MM-3412	IND-GA-01-MM-3456	IND-GA-01-MM-3529	IND-GA-01-MM-3569
IND-GA-01-MM-3400	IND-GA-01-MM-3457	IND-GA-01-MM-3510	IND-GA-01-MM-3577
IND-GA-01-MM-3401	IND-GA-01-MM-3454	IND-GA-01-MM-3512	IND-GA-01-MM-3568
IND-GA-01-MM-3402	IND-GA-01-MM-3453	IND-GA-01-MM-3509	IND-GA-01-MM-3574

Issued under the R.T.I. Act, 2005

Public Information Officer
Directorate of Fisheries

IND-GA-01-MM-3403	IND-GA-01-MM-3459	IND-GA-01-MM-3511	IND-GA-01-MM-3566
IND-GA-01-MM-3415	IND-GA-01-MM-3460	IND-GA-01-MM-3546	IND-GA-01-MM-3572
IND-GA-01-MM-3450	IND-GA-01-MM-3461	IND-GA-01-MM-3526	IND-GA-01-MM-3579
IND-GA-01-MM-3576	IND-GA-01-MM-3634	IND-GA-01-MM-3693	IND-GA-01-MM-3756
IND-GA-01-MM-3581	IND-GA-01-MM-3633	IND-GA-01-MM-3692	IND-GA-01-MM-3755
IND-GA-01-MM-3580	IND-GA-01-MM-3641	IND-GA-01-MM-3701	IND-GA-01-MM-3761
IND-GA-01-MM-3585	IND-GA-01-MM-3636	IND-GA-01-MM-3703	IND-GA-01-MM-3768
IND-GA-01-MM-3606	IND-GA-01-MM-3640	IND-GA-01-MM-3697	IND-GA-01-MM-3742
IND-GA-01-MM-3617	IND-GA-01-MM-3639	IND-GA-01-MM-3705	IND-GA-01-MM-3751
IND-GA-01-MM-3583	IND-GA-01-MM-3662	IND-GA-01-MM-3704	IND-GA-01-MM-3744
IND-GA-01-MM-3587	IND-GA-01-MM-3642	IND-GA-01-MM-3706	IND-GA-01-MM-3782
IND-GA-01-MM-3584	IND-GA-01-MM-3645	IND-GA-01-MM-3746	IND-GA-01-MM-3753
IND-GA-01-MM-3584	IND-GA-01-MM-3649	IND-GA-01-MM-3707	IND-GA-01-MM-3754
IND-GA-01-MM-3586	IND-GA-01-MM-3650	IND-GA-01-MM-3708	IND-GA-01-MM-3776
IND-GA-01-MM-3589	IND-GA-01-MM-3644	IND-GA-01-MM-3717	IND-GA-01-MM-3774
IND-GA-01-MM-3590	IND-GA-01-MM-3647	IND-GA-01-MM-3710	IND-GA-01-MM-3758
IND-GA-01-MM-3588	IND-GA-01-MM-3651	IND-GA-01-MM-3712	IND-GA-01-MM-3766
IND-GA-01-MM-3614	IND-GA-01-MM-3654	IND-GA-01-MM-3711	IND-GA-01-MM-3769
IND-GA-01-MM-3600	IND-GA-01-MM-3652	IND-GA-01-MM-3716	IND-GA-01-MM-3778
IND-GA-01-MM-3612	IND-GA-01-MM-3646	IND-GA-01-MM-3720	IND-GA-01-MM-3775
IND-GA-01-MM-3594	IND-GA-01-MM-3666	IND-GA-01-MM-3719	IND-GA-01-MM-3770
IND-GA-01-MM-3592	IND-GA-01-MM-3655	IND-GA-01-MM-3718	IND-GA-01-MM-3787
IND-GA-01-MM-3593	IND-GA-01-MM-3653	IND-GA-01-MM-3713	IND-GA-01-MM-3785
IND-GA-01-MM-3607	IND-GA-01-MM-3659	IND-GA-01-MM-3748	IND-GA-01-MM-3771
IND-GA-01-MM-3599	IND-GA-01-MM-3660	IND-GA-01-MM-3724	IND-GA-01-MM-3788
IND-GA-01-MM-3598	IND-GA-01-MM-3661	IND-GA-01-MM-3732	IND-GA-01-MM-3780
IND-GA-01-MM-3597	IND-GA-01-MM-3805	IND-GA-01-MM-3725	IND-GA-01-MM-3781
IND-GA-01-MM-3603	IND-GA-01-MM-3678	IND-GA-01-MM-3728	IND-GA-01-MM-3800
IND-GA-01-MM-3601	IND-GA-01-MM-3657	IND-GA-01-MM-3723	IND-GA-01-MM-3773
IND-GA-01-MM-3608	IND-GA-01-MM-3672	IND-GA-01-MM-3730	IND-GA-01-MM-3772
IND-GA-01-MM-3622	IND-GA-01-MM-3667	IND-GA-01-MM-3747	IND-GA-01-MM-3798
IND-GA-01-MM-3609	IND-GA-01-MM-3664	IND-GA-01-MM-3721	IND-GA-01-MM-3793
IND-GA-01-MM-3616	IND-GA-01-MM-3665	IND-GA-01-MM-3733	IND-GA-01-MM-3789
IND-GA-01-MM-3615	IND-GA-01-MM-3669	IND-GA-01-MM-3745	IND-GA-01-MM-3795
IND-GA-01-MM-3613	IND-GA-01-MM-3681	IND-GA-01-MM-3731	IND-GA-01-MM-3791
IND-GA-01-MM-3611	IND-GA-01-MM-3673	IND-GA-01-MM-3749	IND-GA-01-MM-3786
IND-GA-01-MM-3610	IND-GA-01-MM-3668	IND-GA-01-MM-3737	IND-GA-01-MM-3796
IND-GA-01-MM-3605	IND-GA-01-MM-3671	IND-GA-01-MM-3740	IND-GA-01-MM-3799
IND-GA-01-MM-3604	IND-GA-01-MM-3670	IND-GA-01-MM-3750	IND-GA-01-MM-3812
IND-GA-01-MM-3621	IND-GA-01-MM-3686	IND-GA-01-MM-3738	IND-GA-01-MM-3814
IND-GA-01-MM-3628	IND-GA-01-MM-3690	IND-GA-01-MM-3735	IND-GA-01-MM-3802
IND-GA-01-MM-3629	IND-GA-01-MM-3676	IND-GA-01-MM-3741	IND-GA-01-MM-3801
IND-GA-01-MM-3635	IND-GA-01-MM-3674	IND-GA-01-MM-3821	IND-GA-01-MM-3811
IND-GA-01-MM-3626	IND-GA-01-MM-3689	IND-GA-01-MM-3734	IND-GA-01-MM-3808
IND-GA-01-MM-3623	IND-GA-01-MM-3684	IND-GA-01-MM-3777	IND-GA-01-MM-3806
IND-GA-01-MM-3631	IND-GA-01-MM-3682	IND-GA-01-MM-3759	IND-GA-01-MM-3804
IND-GA-01-MM-3627	IND-GA-01-MM-3685	IND-GA-01-MM-3739	IND-GA-01-MM-3816

Issued under the R.T.I. Act, 2005

Public Information Officer
Directorate of Fisheries

IND-GA-01-MM-3630	IND-GA-01-MM-3683	IND-GA-01-MM-3752	IND-GA-01-MM-3813
IND-GA-01-MM-3638	IND-GA-01-MM-3687	IND-GA-01-MM-3764	IND-GA-01-MM-3815
IND-GA-01-MM-3632	IND-GA-01-MM-3696	IND-GA-01-MM-3757	IND-GA-01-MM-3803
IND-GA-01-MM-3807	IND-GA-01-MM-3881	IND-GA-01-NM-2646	IND-GA-01-NM-3227
IND-GA-01-MM-3819	IND-GA-01-MM-3890	IND-GA-01-NM-2641	IND-GA-01-NM-3191
IND-GA-01-MM-3818	IND-GA-01-MM-3886	IND-GA-01-NM-2682	IND-GA-01-NM-3183
IND-GA-01-MM-3826	IND-GA-01-MM-3927	IND-GA-01-NM-2703	IND-GA-01-NM-3188
IND-GA-01-MM-3822	IND-GA-01-MM-3891	IND-GA-01-NM-2721	IND-GA-01-NM-3187
IND-GA-01-MM-3823	IND-GA-01-MM-3894	IND-GA-01-NM-2782	IND-GA-01-NM-3229
IND-GA-01-MM-3836	IND-GA-01-MM-3893	IND-GA-01-NM-2731	IND-GA-01-NM-3197
IND-GA-01-MM-3828	IND-GA-01-MM-3905	IND-GA-01-NM-2757	IND-GA-01-NM-3185
IND-GA-01-MM-3830	IND-GA-01-MM-3896	IND-GA-01-NM-2784	IND-GA-01-NM-3220
IND-GA-01-MM-3841	IND-GA-01-MM-3887	IND-GA-01-NM-2816	IND-GA-01-NM-3222
IND-GA-01-MM-3825	IND-GA-01-MM-3908	IND-GA-01-NM-2807	IND-GA-01-NM-3235
IND-GA-01-MM-3832	IND-GA-01-MM-3909	IND-GA-01-NM-2810	IND-GA-01-NM-3248
IND-GA-01-MM-3838	IND-GA-01-MM-3897	IND-GA-01-NM-2830	IND-GA-01-NM-3236
IND-GA-01-MM-3833	IND-GA-01-MM-3900	IND-GA-01-NM-2838	IND-GA-01-NM-3279
IND-GA-01-MM-3837	IND-GA-01-MM-3899	IND-GA-01-NM-2843	IND-GA-01-NM-3291
IND-GA-01-MM-3843	IND-GA-01-MM-3904	IND-GA-01-NM-2840	IND-GA-01-NM-3334
IND-GA-01-MM-3844	IND-GA-01-MM-3901	IND-GA-01-NM-2865	IND-GA-01-NM-3340
IND-GA-01-MM-3835	IND-GA-01-MM-3902	IND-GA-01-NM-2877	IND-GA-01-NM-3346
IND-GA-01-MM-3840	IND-GA-01-MM-3903	IND-GA-01-NM-2927	IND-GA-01-NM-3347
IND-GA-01-MM-3839	IND-GA-01-MM-3920	IND-GA-01-NM-2878	IND-GA-01-NM-3348
IND-GA-01-MM-3847	IND-GA-01-MM-3944	IND-GA-01-NM-2919	IND-GA-01-NM-3364
IND-GA-01-MM-3845	IND-GA-01-MM-3912	IND-GA-01-NM-2922	IND-GA-01-NM-3359
IND-GA-01-MM-3842	IND-GA-01-MM-3911	IND-GA-01-NM-2921	IND-GA-01-NM-3368
IND-GA-01-MM-3846	IND-GA-01-MM-3945	IND-GA-01-NM-2955	IND-GA-01-NM-3377
IND-GA-01-MM-3859	IND-GA-01-MM-3929	IND-GA-01-NM-2980	IND-GA-01-NM-3383
IND-GA-01-MM-3856	IND-GA-01-MM-3914	IND-GA-01-NM-2991	IND-GA-01-NM-3419
IND-GA-01-MM-3861	IND-GA-01-MM-3928	IND-GA-01-NM-2992	IND-GA-01-NM-3420
IND-GA-01-MM-3849	IND-GA-01-MM-3931	IND-GA-01-NM-2997	IND-GA-01-NM-3421
IND-GA-01-MM-3882	IND-GA-01-MM-3942	IND-GA-01-NM-3007	IND-GA-01-NM-3435
IND-GA-01-MM-3855	IND-GA-01-MM-3937	IND-GA-01-NM-3008	IND-GA-01-NM-3434
IND-GA-01-MM-3860	IND-GA-01-MM-3935	IND-GA-01-NM-3010	IND-GA-01-NM-3433
IND-GA-01-MM-3874	IND-GA-01-MM-3936	IND-GA-01-NM-3043	IND-GA-01-NM-3452
IND-GA-01-MM-3854	IND-GA-01-MM-3939	IND-GA-01-NM-3042	IND-GA-01-NM-3462
IND-GA-01-MM-3868	IND-GA-01-MM-3941	IND-GA-01-NM-3117	IND-GA-01-NM-3463
IND-GA-01-MM-3869	IND-GA-01-MM-3954	IND-GA-01-NM-3060	IND-GA-01-NM-3465
IND-GA-01-MM-3884	IND-GA-01-MM-3946	IND-GA-01-NM-3070	IND-GA-01-NM-3469
IND-GA-01-MM-3877	IND-GA-01-MM-3958	IND-GA-01-NM-3078	IND-GA-01-NM-3468
IND-GA-01-MM-3865	IND-GA-01-MM-3950	IND-GA-01-NM-3063	IND-GA-01-NM-3474
IND-GA-01-MM-3863	IND-GA-01-MM-3955	IND-GA-01-NM-3104	IND-GA-01-NM-3493
IND-GA-01-MM-3873	IND-GA-01-MM-3956	IND-GA-01-NM-3075	IND-GA-01-NM-3484
IND-GA-01-MM-3870	IND-GA-01-MM-3957	IND-GA-01-NM-3107	IND-GA-01-NM-3498
IND-GA-01-MM-3876	IND-GA-01-MM-3962	IND-GA-01-NM-3100	IND-GA-01-NM-3505
IND-GA-01-MM-3872	IND-GA-01-NM-2570	IND-GA-01-NM-3140	IND-GA-01-NM-3521
IND-GA-01-MM-3878	IND-GA-01-NM-2629	IND-GA-01-NM-3155	IND-GA-01-NM-3514

IND-GA-01-MM-3888
IND-GA-01-MM-3879
IND-GA-01-MM-3883
IND-GA-01-NM-3553
IND-GA-01-NM-3563
IND-GA-01-NM-3575
IND-GA-01-NM-3582
IND-GA-01-NM-3591
IND-GA-01-NM-3595
IND-GA-01-NM-3596
IND-GA-01-NM-3618
IND-GA-01-NM-3620
IND-GA-01-NM-3602
IND-GA-01-NM-3625
IND-GA-01-NM-3619
IND-GA-01-NM-3624
IND-GA-01-NM-3637
IND-GA-01-NM-3680
IND-GA-01-NM-3643
IND-GA-01-NM-3648
IND-GA-01-NM-3656
IND-GA-01-NM-3658
IND-GA-01-NM-3679
IND-GA-01-NM-3663
IND-GA-01-NM-3675
IND-GA-01-NM-3702
IND-GA-01-NM-3688
IND-GA-01-NM-3691
IND-GA-01-NM-3695
IND-GA-01-NM-3698
IND-GA-01-NM-3700
IND-GA-01-NM-3699
IND-GA-01-NM-3709
IND-GA-01-NM-3760
IND-GA-01-NM-3783
IND-GA-01-NM-3714
IND-GA-01-NM-3736
IND-GA-01-NM-3722
IND-GA-01-NM-3727
IND-GA-01-NM-3726
IND-GA-01-NM-3763
IND-GA-01-NM-3762
IND-GA-01-NM-3779
IND-GA-01-NM-3784
IND-GA-01-NM-3790
IND-GA-01-NM-3831
IND-GA-01-NM-3792

IND-GA-01-NM-2650
IND-GA-01-NM-2633
IND-GA-01-NM-2645
IND-GA-01-NM-3797
IND-GA-01-NM-3817
IND-GA-01-NM-3827
IND-GA-01-NM-3820
IND-GA-01-NM-3834
IND-GA-01-NM-3829
IND-GA-01-NM-3867
IND-GA-01-NM-3862
IND-GA-01-NM-3885
IND-GA-01-NM-3864
IND-GA-01-NM-3880
IND-GA-01-NM-3889
IND-GA-01-NM-3917
IND-GA-01-NM-3895
IND-GA-01-NM-3898
IND-GA-01-NM-3915
IND-GA-01-NM-3916
IND-GA-01-NM-3913
IND-GA-01-NM-3919
IND-GA-01-NM-3922
IND-GA-01-NM-3923
IND-GA-01-NM-3921
IND-GA-01-NM-3948
IND-GA-01-NM-3952
IND-GA-01-NM-3959
IND-GA-01-NM-3850
IND-GA-01-NM-3794
IND-GA-01-NM-3810
IND-GA-01-NM-3160
IND-GA-01-NM-3167
IND-GA-01-NM-3186
IND-GA-01-NM-3531
IND-GA-01-NM-3551
IND-GA-01-NM-3555

Issued under the R.T.I. Act., 2005


Public Information Officer
Directorate of Fisheries
Panaji-Goa



GOVERNMENT OF GOA
Department of Fisheries

Certificate of Licence of a Fishing Boat

1. Name of the Fishing Boat : RAGHUVIR SMRUTI

2. Number & Date of Certificate of Registration : IND-GA-01-MM-2709 & 17/03/2016

3. Number & Date of Licence : GA-L11160/20 & 18/12/2019

4. Name and Address of the Person/s to whom the Licence is issued : BHIM R. PEDNEKAR
H.NO.1278, TEMBWADA, MORJIM, PERNEM - GOA.

5. Particulars of Fishing Vessel Licensed
a) Length (Mtrs) : 10.000 b) Breadth (Mtrs) : 2.010 c) Depth (Mtrs) : 0.880

6. Make and HP of Engine
Make Year of make Engine Number HP
YAMAHA 2016 6B3K-L-1018760 9.9

7. Type of Vessel : CANOE FITTED WITH OUTBOARD MOTOR

8. Fishing Gear Licensed : GILLNET

9. Specified Area for which the Licence is issued : As prescribed in MFR Act

10. Period for which the Licence is valid : 18/12/2019 to 17/12/2020

Place : Dir of Fisheries
Date : 18/04/2020

Signature and Seal of the Authorised Officer



Superintendent of Fisheries
Directorate of Fisheries
Government of Goa, Panaji-Goa

ENDORSEMENT
2005

1. Fees of Rs.600/-paid vide receipt no. (038) 6813 dated 18/12/2019 for Fishing License for the year upto December, 2020.
2. Sea Gill Net License No. ~~200~~ 522 PER/SGN-220/233
- 3: Security deposit P.V.R. no. 12(7575) dt. 19/7/23f

Issued under the P.T.

Public Information Officer
Directorate of Fisheries
Panaji-Goa

Supdt. of Fisheries
Superintendent of Fisheries
Directorate of Fisheries
Government of Goa, Panaji-Goa

This Certificate is hereby endorsed and shall be valid w.e.f. 30/12/2020 to 31-12-2021.
Signature and Seal of Authorized Officer

FISHERIES OFFICER
Directorate of Fisheries

41

Conditions of the License

- 1. It should possess life saving equipment Navigational lights as per Merchant Shipping Act 1958 Act 44 1958.
- 2. The fishing vessel should not be operated within five km from the coast of Goa.
- 3. The vessel shall use registered fishing gear net of specified mesh size.
- 4. any change in layout design capacity of the vessel should be effected only with the prior approval of the Authorized Officer.
- 5. This licence is only a permission for use of a registered fishing vessel for fishing in the territorial water of the State and is not any document regarding fitness of the fishing vessel.

IT Support By National Informatics Centre

This Certificate is hereby endorsed and shall be valid w.e.f. 01/01/2022 to 31-12-2022.

Signature and Seal of Authorized Officer

Directorate of Fisheries
BPO Pernem

This Certificate is hereby endorsed and shall be valid w.e.f. 01/01/2023 to 31/12/2023

Fees paid vide receipt No. 11 (7515) dt. 07/07/2023

Signature & Seal of Authorized Officer
Fishes Officer
Pernem Block
Directorate of Fisheries
Govt. of Goa

This Certificate is hereby endorsed and shall be valid w.e.f. 01/01/2024 to 31/12/2024

33(7625) dated 08/01/2024

Signature & Seal of Authorized Officer

Directorate of Fisheries
Government of Goa, Panaji-Goa

This Certificate is hereby endorsed and shall be valid w.e.f. 01/01/2025 to 31/12/2025

Fees paid vide receipt No. 44(7794) dated 28/12/2024

Signature & Seal of Authorized Officer
Directorate of Fisheries
Government of Goa

Directorate of Fisheries
Government of Goa, Panaji-Goa

This Certificate is hereby endorsed and shall be valid w.e.f. 31-12-20 to _____
Signature and Seal of Authorized Officer

FISHERIES OFFICER
Directorate of Fisheries
BPO Pernem



GOVERNMENT OF GOA
Department of Fisheries

Certificate of Licence of a Fishing Boat



1. Name of the Fishing Boat : RAGHUVIR
2. Number & Date of Certificate of Registration : IND-GA-01-MM-3778 & 07/11/2023
3. Number & Date of Licence : GA-L22686/24 & 09/02/2024
4. Name and Address of the Person/s to whom the Licence is issued : SHRI. SADGURU RAGHUVIR PEDNEKAR
H.No. 1278, Temb-Wada, Morjim, Pernem, Goa-403512
5. Particulars of Fishing Vessel Licensed
a) Length (Mtrs) : 7.680 b) Breadth (Mtrs) : 1.350 c) Depth (Mtrs) : 0.670
6. Make and HP of Engine

Make	Year of make	Engine Number	HP
YAMAHA	2018	677K-L-1025282	8
7. Type of Vessel : CANOE FITTED WITH OUTBOARD MOTOR
8. Fishing Gear Licensed : GILLNET
9. Specified Area for which the License is issued : As prescribed in MFR Act
10. Period for which the License is issued : 09/02/2024 to 31/12/2024



Place : Dir of Fisheries
Date : 27/02/2024

[Signature]
Signature and Seal of the Authorised Officer
Superintendent of Fisheries
Directorate of Fisheries

ENDORSEMENT

1. Fees of Rs. 1000/- paid vide receipt no. (25) 7650 dated 09/02/2024 for Fishing License for the year upto December, 2024.
2. Sea Gill Net License No. **PER/SGN-224/237**.
3. Fees of Rs. 1000/- paid vide receipt no. (26) 7650 dated 09/02/2024 for Security Deposit of Fishing Canoe License.

[Signature]
Received
A.S. Panam

Issued under the R.T.I. Act., 2005

[Signature]
Public Information Officer
Directorate of Fisheries
Panaji-Goa

[Signature]
Supdt. of Fisheries
Superintendent of Fisheries
Directorate of Fisheries
Government of Goa, Panaji-Goa

441

Directorate of Fisheries,
Government of Goa,
Dy. Commr. of Fisheries Regn.,
Panaji-Goa.
Tel. No. 23321
Fax No. 23321

F O R M

(See Sub-rule (1) of rule 3)

Application for grant of a licence for fishing vessel for use in a specified area.



88/c

43

From:- Bhim R. Pedrukar
Morjim-Temb-usada-Pedru
Goa

Dated: 20/3/19

To,
The Authorized Officer,
Directorate of Fisheries,
Panaji-Goa.

Sir,

Please grant me a licence to operate Mech/Boat/Canoe / ~~Boat~~
Arabian sea (Type of vessel)
in (Morjim-Temb-usada.....) under the provisions of /Sections
(Locality/ Area)
of Goa, Daman & Diu Marine Fishing Regulation Act, 1980.

I submit that my said vessel is Registered with the Directorate of Fisheries and bearing registration No. 2ND-GA-91-MM-2709.....

I have paid the necessary fees of Rs. 600/- vide receipt No. 36/6739
dated 18/03/2019

Issued under the R.T.I. Act, 2005

Public Information Officer
Directorate of Fisheries
Panaji-Goa

Yours faithfully,

[Signature]
(Signature of Applicant)

- Encl: 1. Xerox copy of V.R.C
- 2. Xerox copy of net license
- 3. Xerox copy of fishing pass
- 4. Ration card Xerox
- 5. Two Photographs



Government of India

Form IV

Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(See sub rule(2) of Rule 7)

Certificate of Registry of a Fishing Boat

- 1. Name of Fishing Boat : **RAGHUVIR SMRUTI**
- 2. Registration Number & Date : **IND-GA-01-MM-2709 & 17/03/2016**
- 3. Call Sign (Where Applicable) : ---
- 4. Port & District where Registered : **PANAJI & North Goa**
- 5. Name of the Owner : **BHIM R. PEDNEKAR**
Permanent Residence or Principal Place of Business : **H.NO.1278, TEMBWADA, MORJIM, PERNEM - GOA.**



State: GOA



Shares Held (%) :-
Aadhaar (UID) :-
Coastal Security Number :-

- 6. Category of Ownership : **Individual**
- 7. Area of Operation : **As prescribed in Merchant Shipping Act 1958 (MS Act)**

8. Particulars of Fishing Boat

- i) Name & Address of Building Yard : **S. S. FIBRE, KERIM PERNEM**
: (---)
- ii) Year of Build/Rebuild of the Boat : **2015**
- iii) Hull Material : **FIBRE REINFORCED PLASTIC**
- iv) Length(Mtrs) : **10.000**
- v) Breadth(Mtrs) : **2.010**
- vi) Depth(Mtrs) : **0.880**

IND-GA-01-MM-2709

vii) Engine details

- Make : **YAMAHA**
- Year of Make : **2016**
- Engine Number : **6B3K-L-1018760**
- HP : **9.9**
- Name and Address of Manufacturer : ---
- Number & Diameter of Cylinders : ---
- Length of Stroke : ---
- Revolution per minute(RPM)/Speed : ---
- Fuel Used (Capacity in Ltrs) : **Petrol()**

- viii) Type of Vessel : **CANOE FITTED WITH OUTBOARD MOTOR**

- ix) Number of Masts/Bulk Heads/Holds : ---

Self attested
[Signature]

Issued under the R.T.I. Act., 200

Public Information Officer
Directorate of Fisheries
Panaji-Goa

45

443

375
GILLNET

Name of the Equipment

Device Number

Major Area

10. Life Saving Appliances
Name of the Equipment

LIFE JACKETS.

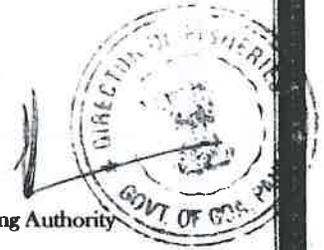
11. Number of Crew :

5

12. Base of Operation

GOA

IND-GA-01-MM-2709



Place : PANAJI
Date : 17/03/2016

Signature and Seal of Registering Authority

Conditions of the Certificate of Registration

1. This certificate of registration is granted under the provisions of Merchant Shipping Act 1958, as amended.
2. Any change in the fishing boats, name, other markings, layout, design, capacity of the vessel should be effected only with the prior approval of the registration authority.
3. The certificate must be produced for inspection on demand by any authorised person.
4. Should the vessel be lost, broken up or rendered unfit for service, this certificate should be surrendered to the Registrar of the Fishing Boat.

IT Support By National Informatics Centre

- ENDORSEMENT:**
1. Availed 50% Govt. subsidy amounting to ₹ 60,000/- on fishing canoe.
 2. Details of petrol OBM incorporated on 17/03/2016.
 3. Availed 98% Govt. subsidy amounting to ₹ 1,18,838/- on purchase of petrol OBM.
 4. The fishing canoe shall be operated from Tembwada Jurisdiction and for fishing purpose only.

Sub attached

Issued under the R.T.I. Act, 2005

Public Information Officer
Directorate of Fisheries
Panaji-Goa

Director of Fisheries

UNDERTAKING

444

46

I, the undersigned shri. Bhim R. Pednekar, Son of Shri. Raghuvir Pednekar, aged 53 year and Resident of H. No.1278, Tembwada, Village Morjim, Taluka Pernem-Goa. An Indian National, do hereby state on oath and solemnly declare as under:

1. I say that I am the owner of fishing canoe named "RAGHUVIR SMRUTI", which is registered under the Directorate of Fisheries with registration no. IND-GA-01-MM-2709.
2. I say that I will ensure that all my crew members working on my fishing canoe are insured until the time they are employed with me.
3. I have 3 nos. of crew working onboard the fishing canoe and the details are as follows:

Sr. No	Name	Address	RFID/Adhaar/ Election card no.	Copies attached
1	Bhim Raghuvir Pednekar	Tembwada, Morjim, Pernem-Goa	3083 9375 5914	Yes
2	Kalidas Prabhakar Gaonkar	Tembwada, Morjim, Pernem Goa	8141 9410 9057	Yes
3	Gurudas Prabhakar Gaonkar	Tembwada, Morjim, Pernem-Goa	994582133722	Yes

Issued under the R.T.I. Act., 200:
Public Information Officer
Directorate of Fisheries
Panaji-Goa

4. I say that if I fail to insure crew members under life insurance I am responsible for paying the compensation to the crew members working on my fishing canoe if any tragedy/accident occurs or any issue while doing fishing activities until the time they are employed

5. I have 3 nos. of life jacket and 0 no. of life buoys on my fishing canoe registration no. IND-GA-01-MM-2709.

445

47

6. I say that I have applied /Availed following subsidies from the Directorate of Fisheries, Panaji-Goa till now:

Sr.No.	Name of the Schemes
1	Financial Assistance for the purchase of FRP canoe
2	Financial Assistance for the purchase of Petrol OBM
3	Financial Assistance for the purchase of petrol to Out Board Motor (yearly)
4	Financial Assistance for the purchase of Insulated Box

7. I say that I have sworn this undertaking to produce before the Directorate of Fisheries, Panjim-Goa.

8. I hereby declare that the information given above in the enclosed documents is true to the best of my knowledge and belief and nothing has been concealed herein. I am well aware of the fact that if information given is proved false/no true, I will have to face the punishment as per law. Also, the benefit availed by me shall be summarily withdrawn.

Name: Bhim R. Pednekar

Signature



Place: Morjim

Dated: 05/03/2019



Issued under the R.T.I. Act., 2005

Public Information Officer
Directorate of Fisheries
Panaji-Goa

INSPECTION REPORT OF NON MECHANISED FISHING CANOE

1. Name of the Owner of Canoe :- Bhim R. Pednekar
2. Address of the Owner :- Tembwada, Morjim, Pernem - Goa
3. Name & Number of the Canoe :- "RAGHUVIR SMRUTI" "IND-6A-01-MM-2709"
4. Place & Year of the Built :- Kent, 2015
5. Dimension
- a) Length:- 10.00 mts e. No. of Bulkheads:- —
- b) Breadth:- 2.01 mts f. Stern:- —
- c) Depth:- 0.88 mts g. Material of Built:- FRP
- d) No. of Decks:- — h. Name of Builders:- S. S. FIBER
6. Tonnage of Canoe
- a) Gross Tonnage:- 3.75
- b) Registered Tonnage:- —
7. Engine:-
- a) Type of Engine:- Yamaha (Petrol)
- b) Name and address of Maker:- Yamaha
- c) Date of Manufacture:- 2016
- d) B.H.P. of Engine:- 9.9 HP
- e) No. of Cylinders:- —
- f) Engine Number:- 6B3K-L-1018760
8. Remark:- life saving jackets - 3, life buoy - 0
- Place of Inspection:- Morjim
- Date of Inspection:- 20/3/19
- Date:- 22/3/19
- Place:- Pernem

Issued under the R.T.I. Act., 2005



Public Information Officer
Directorate of Fisheries
Panaji-Goa



FISHERIES OFFICER
Directorate of Fisheries
BDO Pernem



(FISHERIES SURVEYOR/GO)
PERNEM-GOA.
Fisheries Surveyor,
Department of Fisheries,
Govt. of Goa,
V. P. Morjim.

28/4
49

447
NO DUES CERTIFICATE

This is to certify that **Shri. Bhim R. Pednekar**, R/o **Tembwada, Morjim Pernem-Goa** owner of fishing Canoe license no. **IND-GA-01-MM-2709** and net license no. **522** has paid fishing license fees and Net license fees up to 2019 as per our records in BDO Pernem. **No Dues** are pending till date in the name of **Shri. Bhim R. Pednekar** in the Directorate of Fisheries, Panaji-Goa.

Date: 22/03/2019

Place: Pernem



Vipul Mapari

FISHERIES OFFICER
Directorate of Fisheries
BDO Pernem

Issued under the R.T.I. Act., 2005



Public Information Officer
Directorate of Fisheries
Panaji-Goa

448

DIRECTORATE OF FISHERIES
Govt. of Goa
Panaji-Goa

50
037

FORM
See Rule 22(i)
RECEIPT

ORIGINAL
G.A.R. 5

6739

Received from Bhim Pednekar 18/12/2018
with letter No. Mongim
dated — 20 — the sum of ₹ 200/-
Rupees two hundred only. in cash/by
cheque/by Bank draft on account of towards renewal of sea in
payment of Net No. 522 for the year 2019 ✓

200/-

Signature
FISHERIES OFFICER
Directorate of Fisheries
Designation
BDO Pernem

Ptg. Press, Panaji-Goa—S/85/5000—3/2016.

Under the R.T.I. Act, 2005

Public Information Officer
Directorate of Fisheries
Panaji-Goa

DIRECTORATE OF FISHERIES
Govt. of Goa
Panaji-Goa

036

ORIGINAL
G.A.R. 5

FORM
See Rule 22(i)
RECEIPT

6739

Received from Bhim Pednekar 18/12/2018
with letter No. Mongim
dated — 20 — the sum of ₹ 600/-
Rupees Six hundred only. in cash/by
cheque/by Bank draft on account of towards renewal of fishing in
payment of licence no. IAD-GA-01-MM-2709
for the year 2019.

600/-

Signature
FISHERIES OFFICER
Directorate of Fisheries
Designation
BDO Pernem

Ptg. Press, Panaji-Goa—S/85/5000—3/2016.

UNDERTAKING

I, the undersigned shri. Bhim, R. Pednekar Major of age, Resident of H.No.1278, Tembwada, Morjim, Pernem-Goa, Indian National, do hereby solemnly declare on oath as under:

4. I Say that I am the owner of Fishing Canoe Registration No. **IND-GA-01-MM-2709** namely "**RAGHUVIR SMRUTI**" registered in the Directorate of Fisheries, Panaji-Goa.
5. I say that I was unaware of the fact that, I had to apply for grant of fishing license book in the Directorate of Fisheries, Panaji-Goa.
6. I, say that whatever I have stated above is true and correct to the best of my knowledge and belief and I have not suppressed any facts in this undertaking.

I am requesting you to kindly accept my application and grant me Fishing License Book in the specified area for Fishing.

Issued under the R.T.I. Act., 2005


Public Information Officer
Directorate of Fisheries
Panaji-Goa

Date: - 05/03/2019

Place:- Pernem



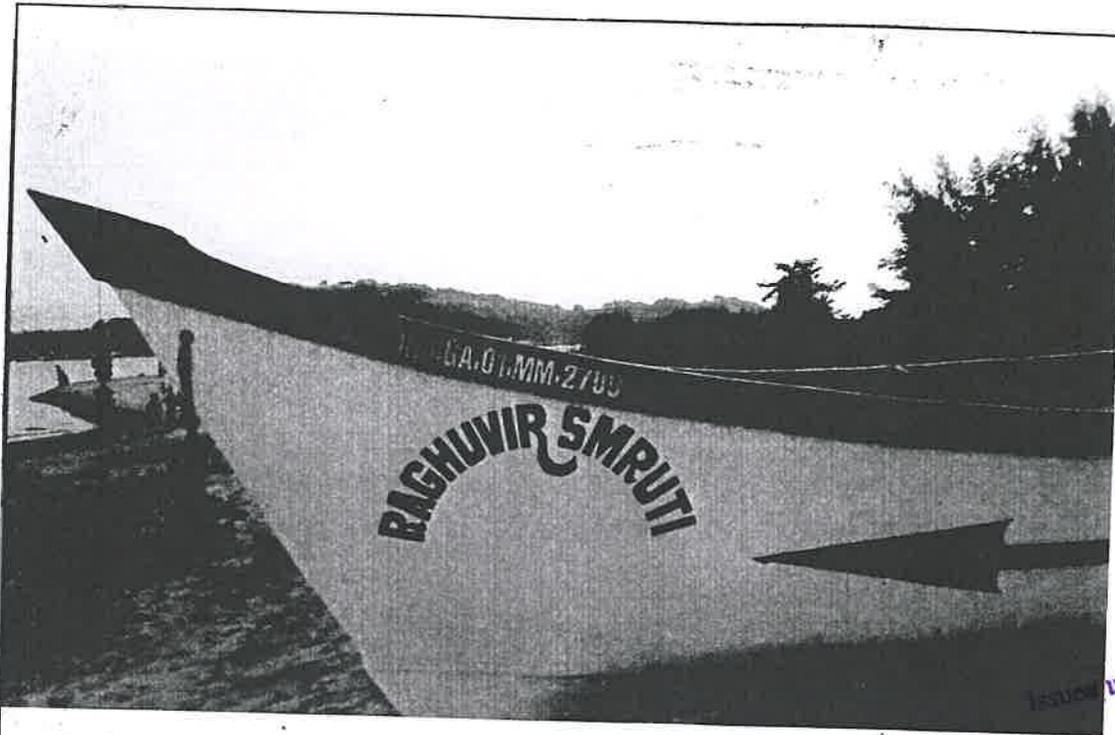


Signature of the applicant

Name: Bhim R. Pednekar

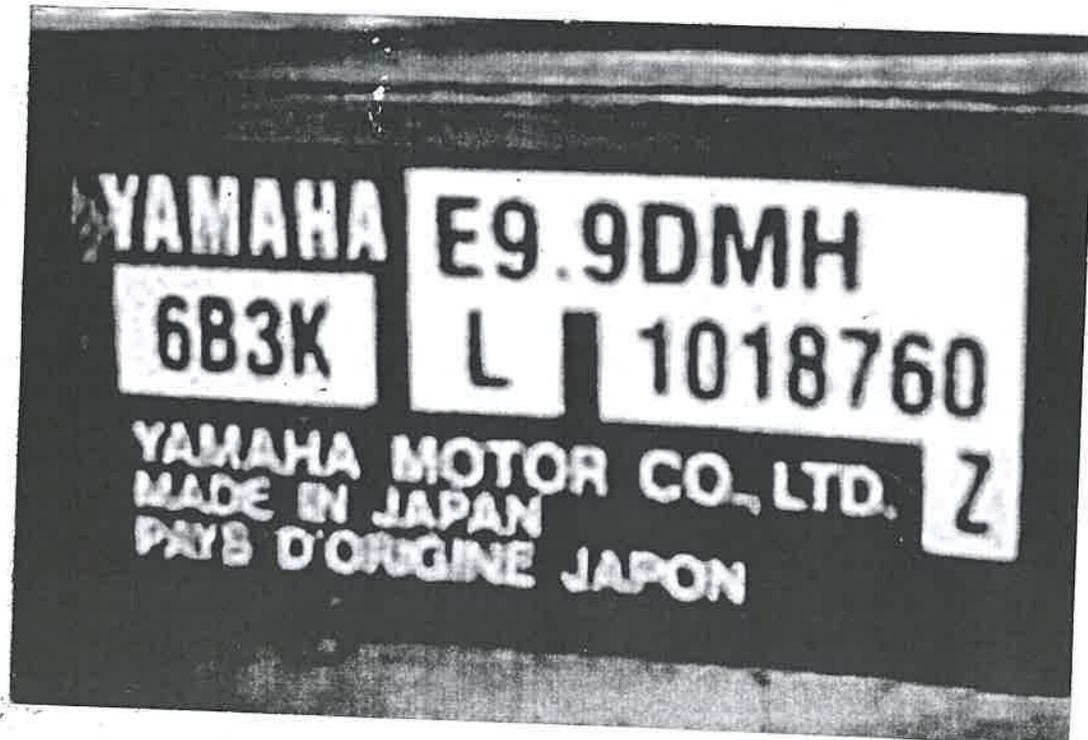
Address :Morjim, Pernem-Goa

54681c



Issued under the R.T.I. Act., 200

[Signature]
 Public Information Office
 Directorate of Fisheries
 Panaji-Goa





Government of India

Form IV

Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(See sub rule(2) of Rule 7)

Certificate of Registry of a Fishing Boat

1. Name of Fishing Boat : **RAGHUVIR SMRUTI** State: GOA
2. Registration Number & Date : **IND-GA-01-MM-2709 & 17/03/2016**
3. Call Sign (Where Applicable) : --
4. Port & District where Registered : **PANAJI & North Goa**
5. Name of the Owner : **BHIM R. PEDNEKAR**
Permanent Residence or Principal Place of Business : **H.NO.1278, TEMBWADA, MORJIM, PERNEM - GOA.**



Issued under the R.T.I. Act 2005

Shares Held (%) :-
Aadhaar (UID) :-
Coastal Security Number :-

Public Information Officer
Directorate of Fisheries
Panaji-Goa

6. Category of Ownership : **Individual**
7. Area of Operation : **As prescribed in Merchant Shipping Act 1958 (MS Act)**

8. Particulars of Fishing Boat

- i) Name & Address of Building Yard : **S. S. FIBRE, KERIM PERNEM**
: (--)
- | | | | | |
|---------------------------------------|--------------------------|------------------|------------------|-----------------|
| ii) Year of Build/Rebuild of the Boat | iii) Hull Material | iv) Length(Mtrs) | v) Breadth(Mtrs) | vi) Depth(Mtrs) |
| 2015 | FIBRE REINFORCED PLASTIC | 10.000 | 2.010 | 0.880 |

vii) Engine details

IND-GA-01-MM-2709

- | | |
|----------------------------------|----------------|
| Make | YAMAHA |
| Year of Make | 2016 |
| Engine Number | 6B3K-L-1018760 |
| HP | 9.9 |
| Name and Address of Manufacturer | -- |
| Number & Diameter of Cylinders | -- |
| Length of Stroke | -- |
| Revolution per minute(RPM)/Speed | -- |
| Fuel Used (Capacity in Ltrs) | : Petrol() |

- viii) Type of Vessel : **CANOE FITTED WITH OUTBOARD MOTOR**
: --
- ix) Number of Masts/Bulk Heads/Holds : --

[Signature]
20/4/16

56
454

- x) Tonnage Capacity (Gross Tons) : 3.75
xi) Fishing Gear : GILLNET.
9. Communication Equipment
Name of the Equipment : Device Number : Make & Model
10. Life Saving Appliances
Name of the Equipment : LIFE JACKETS.
11. Number of Crew : : 5
12. Base of Operation : : GOA

IND-GA-01-MM-2709

Place : PANAJI
Date : 17/03/2016

Signature and Seal of Registering Authority



Conditions of the Certificate of Registration

1. This certificate of registration is granted under the provisions of Merchant Shipping Act 1958, as amended.
2. Any change in the fishing boats, name, other markings, layout, design, capacity of the vessel should be effected only with the prior approval of the registration authority.
3. The certificate must be produced for inspection on demand by any authorised person.
4. Should the vessel be lost, broken up or rendered unfit for service, this certificate should be surrendered to the Registrar of the Fishing Boat.

IT Support By National Informatics Centre

- ENDORSEMENT:**
1. Availed 50% Govt. subsidy amounting to ₹ 60,000/- on fishing canoe.
 2. Details of petrol OBM incorporated on 17/03/2016.
 3. Availed 98% Govt. subsidy amounting to ₹ 1,18,838/- on purchase of petrol OBM.
 4. The fishing canoe shall be operated from Tembwada Jurisdiction and for fishing purpose only.

Issued under the R.T.I. Act., 2005


Public Information Officer
Directorate of Fisheries
Panaji-Goa

Director of Fisheries



455

8-10 57

(See sub-rule (1) of rule 3)

Directorate of Fisheries

Government of Goa

Application for Grant of Fishing Vessel Licence

From,
Shri/Smt. Sadguru Raghavir Pednekar
H.No. 1272, At Tembwood
Vill. Morjim, Tal. Penha



To,
The Authorized Officer
Directorate of Fisheries

Sir/Madam,

Please grant me the Fishing Vessel License to operate my fishing vessel bearing vessel registration number IND-GA-01- MM- 3778 under the provision of section 6 of Goa Marine Fishing Regulation Act, 1980 (Act 3 of 1981).

I have paid the necessary fees of Rs. 1000/- vide receipt / Challan No. 25(7650) dated 09/02/2024 towards licence fees and amount of Rs. 1000/- vide receipt / Challan No. 26(7650) Dated 09/02/2024 towards security deposit.

Yours faithfully,

[Signature]
Signature / L.H.T.I.

Date: 29/11/2023

Place: Morjim

Issued under the R.T.I. Act., 2005

NOTE: This application should be submitted to the Fisheries Official of the concerned block/jetty.

To be filled by the Fisheries Official

Public Information Officer
Directorate of Fisheries

Certificate

It is to certify that all the necessary documents furnished along with the application have been verified and found in order. Further I have personally inspected the fishing vessel and report is as enclosed.

Remarks if any :

Name & signature of the Fisheries official with date

[Signature]
29/11/2023
(Myamondar wised)

Enclosures

1.	Copy of Vessel registration Certificate	Enclosed/Not Enclosed
2.	Copy of Net license receipt for the current year	Enclosed/Not Enclosed
3.	Copy of Fishing license receipt for the current year	Enclosed/Not Enclosed
4.	Original Fishing License of the previous year issued by the Department (if any).	Enclosed/Not Enclosed
5.	Copy of Fitness certificate of the vessel.*	Enclosed/Not Enclosed
6.	Inspection report of fishing vessel from fisheries official	Enclosed/Not Enclosed

80/c
58

No. DF/INF/RC/PER/MM-3778/4/02/2023-24

Dated: 11/11/2023

To,
Shri. Sadguru Raghuvir Pednekar
H.No. 1278, Temb-wada, Morjim,
Pernem, Goa-403512

Sub: Online Registration of Fishing Canoe (New)

Sir,
With reference to your application inward dated 25/10/2023 on the above cited subject, I am directed to inform you that the following registration number has been allotted for your canoe having **Length: 7.680m, Breadth: 1.350m and Depth: 0.670m.**

Registration Number. - **IND-GA-01-MM-3778**

Name: **"RAGHUVIR"**

1. You are instructed to display the registration number and name duly painted on both bow and aft side of the Canoe
2. All the letter and figure painted shall be in **red color** and not be less than 10cm in height and 2cm in width. **Paint the canoe with white color and fenders with black color.**
3. You may also contact the Fisheries Officer for verification of displayed number and colour of the canoe within 15 days from the date of receipt of this letter.
4. You are also requested to kindly apply for form A for the grant of fishing licence book along with copy of the receipt towards payment of fishing vessel license fees
5. You are also requested to submit a copy of the insurance of crew members and fishing canoe.

Further, it is to inform you that the following requirements should be available on your fishing vessel (canoe):

- a) New QR code Aadhaar card of crew members and owner of fishing canoe
- b) Vessel Registration Certificate (VRC) of fishing canoe
- c) Valid Fishing Licence Certificate of fishing canoe
- d) Safety equipment and life bouys
- e) Copy of Fishing Net Licence book (up to date)
- f) Copy of insurance of crew members and fishing canoe.

This letter is valid for 3 months from the date of issue of this letter and is not valid to venture into sea without valid fishing license certificate.

This letter is issued with approval of Director of Fisheries

OLC

Superintendent of Fisheries
Directorate of Fisheries
Government of Goa, Panaji-Goa

Yours faithfully

S. Prakash
Superintendent of Fisheries

Issued under the R.T.I. Act, 2005.

[Signature]
Public Information Officer
Directorate of Fisheries
Panaji-Goa

Copy to:-

1. Fisheries Officer, B.D.O. Pernem, Pernem-Goa —you are hereby directed to inspect the above vessel within given time limit and report to this office.
2. Dy. Director of Fisheries, General Branch
3. Supdt. of Fisheries, Offshore Section
4. General Branch, Directorate of Fisheries

Disposal on 11-11-23
By *[Signature]*

Note 1: Under Kisan Credit Card (KCC) fishermen are eligible for the loan amounting to Rs. 2 lakhs @ 7% interest for working capital of the fishing activity. You may contact the nearest Bank Branch or Fisheries Officer of respective Block.

Note 2: You are requested to kindly contact Fisheries Officer at block level regarding contribution in Fishermen Corpus Fund for the said canoe in the account no. 33144063756 of the State Bank of India, Panaji Secretariat

457

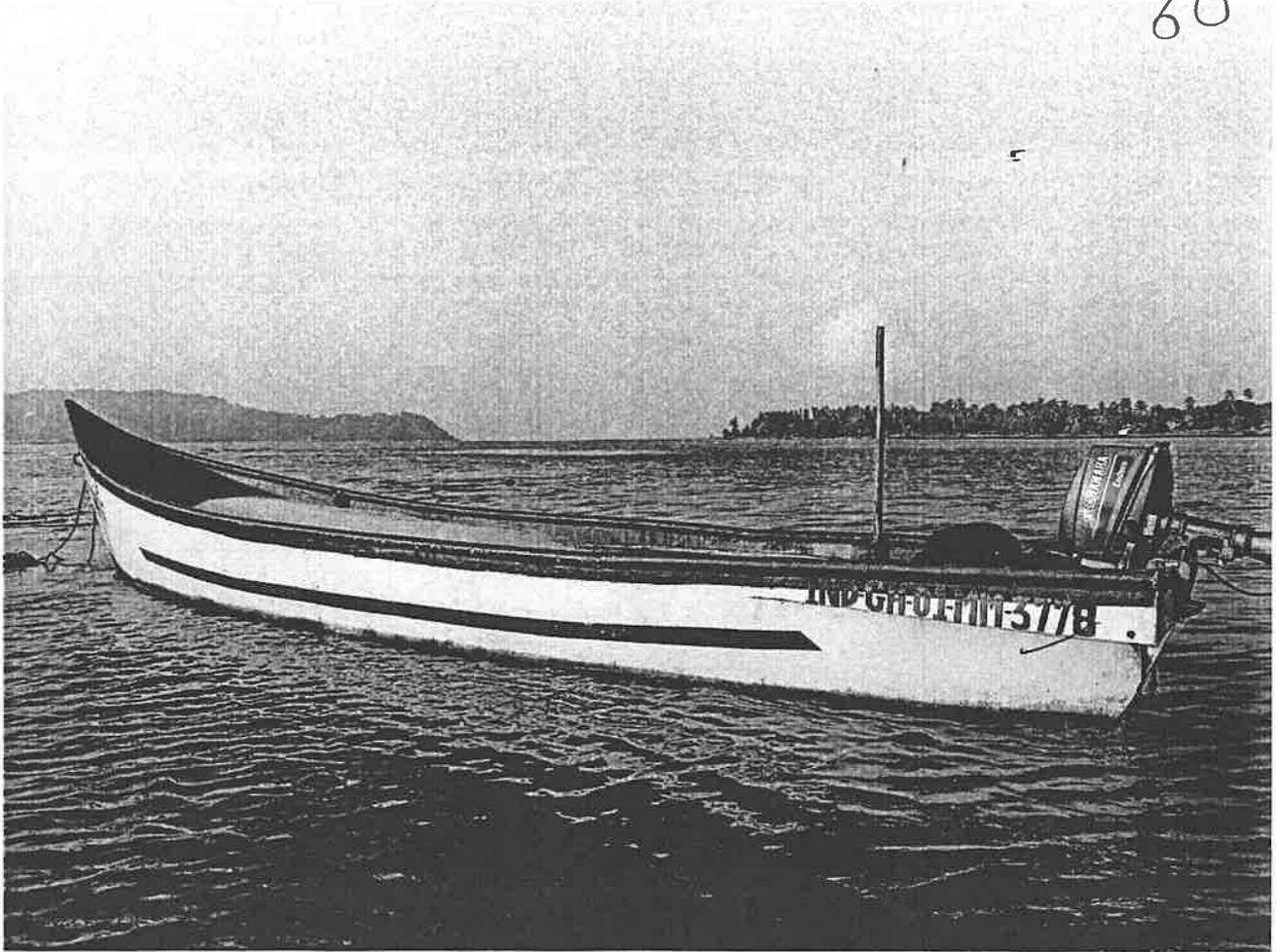
Issued under the R.T.I. Act., 2003

78/c

59


Public Information Officer
Directorate of Fisheries
Pondicherry







Issued under the F.F.L. Act, 2005

[Signature]
Public Information Officer
Directorate of Fisheries
Panaji-Goa

- 1. Name & Address of the licensee: Sadguru Raghuvir Pedhekar
H.No 1275, Tembada, Majim,
Pemem - Goa.
- 2. Number & Date of Certificate of Registration: PER/SGN-224/237 & 2/8/2023
- 3. Type of the fishing net/gear: Sea Gill
Net.
- 4. Specifications of Fishing Net/gear:
 - a) Length (Mtrs): 270mtr. b) Breadth(Mtrs): 3.50mt
 - c) Mesh Size: 50mm.
- 5. Registration No. of fishing vessel on which fishing net/gear will be operated (if applicable)

[Signature]

6. Place of operation of fishing net/gear: Majim/Arabian Sea

7. Office of Registration: Directorate of Fisheries

Block/Jetty: Pemem.

Place: Pemem.

Date: 2/8/2023

[Signature]
Signature & seal of authorized Officer

"FORM "D"

(See sub-rule (2) of rule 4)

Directorate of Fisheries

Government of Goa

Fishing Net/Gear Licence

- 1. Name & Address of the licensee: Sadguru
Raghuvir Pedhekar; H.No 1275,
Tembada, Majim, Pemem - Goa.
- 2. Number & Date of Certificate of Registration: PER/SGN-224/237 & 2/8/2023
- 3. Number & Date of fishing net/gear Licence: PER/SGN-224/237 & 2/8/2023.
- 4. Type of the fishing net/gear: Sea Gill Net.

AMOUNT PAID

A. Specifications of Fishing Net-gear:

(a) Length (Mtr): 2.70mtr (b) Breadth (Mtr): 3.50mtr

(c) Mesh Size: 50mm

6. Registration no. of fishing vessel on which fishing net-gear will be operated (if applicable)

7. Place of operation of fishing net-gear:

Monjim / Arabian Sea

8. Period for which the license is issued:

2/8/2023 to 31/12/2023

9. Office of Registration: Directorate of Fisheries

Block/Jetty: Pernem

Place: Pernem

Date: 2/8/2023

Fisheries Officer

Handwritten signature

Year	Licence Fee		Registration Fee		Fine		Total		Receipt No.	Total Rs. Ps.
	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.		
2023	2501-		5001-				7501-		45(7575) 218/23	7501-
2024	2501-				631-		3131-		27(7650) 09/02/24	3131-

Security deposit of Rs. 1000/- for Sea Gill Net/Gear paid vide receipt No. 46(7575) dated 2/8/2023.

Signature & Seal of Authorized Officer Fisheries Officer Pernem Block Directorate of Fisheries Govt. of Goa

AMOUNT PAID

Year	Licence Fee		Registration Fee		Fine		Total		Receipt No.	Total Rs. Ps.
	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.		

Transfer of certificate of registration of fishing net and fishing net licence

1.
2.
3.

Issued under the R.T.I. Act, 2005

Public Information Officer Directorate of Fisheries Panaji Goa

1. Transfer of area of operation transferred to new locality/area with effect from

Signature and designation of the Authorized Officer

461

63

701C

25

DIRECTORATE OF FISHERIES

Govt. of Goa
Panaji-Goa 7650

ORIGINAL
G.A.R. 5

FORM

See Rule 22(i)

688225 RECEIPT

No.

Received from Sadgum Raghuvir Pednekar
with letter No. mojim.

dated 09/02/2024
20 the sum of ₹ 1000/-

(Rupees One thousand only.) in cash/by

cheque/by Bank draft on account of Grant of fishing canoe in

payment of licence no. IND-GA-01-MM-3778 for the
year 2024.


Signature

₹ 1000/-

Designation
Fisheries Officer
Pernem Block
Directorate of Fisheries
Govt. of Goa

Govt. Ptg. Press, Panaji-Goa—S/35/5,000—01/2022.

Issued under the R.T.I. Act., 2005


Public Information Officer
Directorate of Fisheries
Panaji-Goa

26

DIRECTORATE OF FISHERIES

Govt. of Goa
Panaji-Goa 7650

ORIGINAL
G.A.R. 5

FORM

See Rule 22(i)

688226 RECEIPT

No.

Received from Sadgum Raghuvir Pednekar
with letter No. mojim.

dated 09/02/2024
20 the sum of ₹ 1000/-

(Rupees One thousand only.) in cash/by

cheque/by Bank draft on account of fee towards security deposit in

payment of towards observance of condition of fishing canoe
licence no. IND-GA-01-MM-3778.


Signature

₹ 1000/-

Designation
Fisheries Officer
Pernem Block

Govt. Ptg. Press, Panaji-Goa—S/35/5,000—01/2022.

INSPECTION REPORT OF CANOE 681C

463

64

With reference to your letter no. DF/ENR/RE/PER/MM-3778/4382/2023-24 dated 13/12/2023 I have personally inspected the canoe belonging to Mr. Sadguru Raghuvir Pedhakar, resident of H.No. 1278, At - Tembada, Vill - Morjim, Tal - Pernem and it is found that the said canoe owner has displayed the given number IND-CA-01-MM-3778 and name "RAGHUVIR" duly painted with RED colour on both bow and aft side of the said canoe. The said canoe is painted with white colour and fenders with black colour.

Issued under the R.T.I. Act, 2005

Public Information Officer
Directorate of Fisheries
Panaji-Goa

Place of Inspection! - Morjim

Date of Inspection! - 20/12/2023

Signature of F.S./F.O.
20/12/2023

No. DF/ENF/RC/PER/MM-3778/ 4302/2023-24

Dated: 13/11/2023

To,
Shri. Sadguru Raghuvir Pednekar
H.No. 1278, Temb-wada, Morjim,
Pernem, Goa-403512

Sub: Online Registration of Fishing Canoe (New)

Sir,

With reference to your application inward dated 25/10/2023 on the above cited subject, I am directed to inform you that the following registration number has been allotted for your canoe having **Length: 7.680m, Breadth: 1.350m and Depth: 0.670m.**

Registration Number: - **IND-GA-01-MM-3778**

Name: **“RAGHUVIR”**

1. You are instructed to display the registration number and name duly painted on both bow and aft side of the Canoe.
2. All the letter and figure painted shall be in **red color** and not be less than 10cm in height and 2cm in width. **Paint the canoe with white color and fenders with black color.**
3. You may also contact the Fisheries Officer for verification of displayed number and colour of the canoe within 15 days from the date of receipt of this letter.
4. You are also requested to kindly apply for form A for the grant of fishing licence book along with copy of the receipt towards payment of fishing vessel license fees
5. You are also requested to submit a copy of the insurance of crew members and fishing canoe.

Further, it is to inform you that the following requirements should be available on your fishing vessel (canoe):

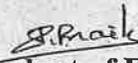
- a) New QR code Aadhaar card of crew members and owner of fishing canoe
- b) Vessel Registration Certificate (VRC) of fishing canoe
- c) Valid Fishing Licence Certificate of fishing canoe
- d) Safety equipment and life bouys
- e) Copy of Fishing Net Licence book (up to date)
- f) Copy of insurance of crew members and fishing canoe.

This letter is valid for 3 months from the date of issue of this letter and is not valid to venture into sea without valid fishing license certificate.

This letter is issued with approval of Director of Fisheries

Yours faithfully

o/c
Superintendent of Fisheries
Directorate of Fisheries
Government of Goa, Panaji-Goa


Superintendent of Fisheries

Copy to:-

1. Fisheries Officer, B.D.O. Pernem, Pernem-Goa —you are hereby directed to inspect the above vessel within given time limit and report to this office.
2. Dy. Director of Fisheries, General Branch
3. Supdt. of Fisheries, Offshore Section
4. General Branch, Directorate of Fisheries

Note 1: Under Kisan Credit Card (KCC) fishermen are eligible for the loan amounting to Rs. 2 lakhs @ 7% interest for working capital of the fishing activity. You may contact the nearest Bank Branch or Fisheries Officer of respective Block.

Decided on 13-11-23
By 

Issued under the R.T.I. Act., 2005


Public Information Officer
Directorate of Fisheries
Panaji-Goa

465

67
841C

GOVERNMENT OF GOA
DEPARTMENT OF FISHERIES
PANAJI-GOA
INWARD No. 9950
DATE: 15/02/2024

From:-Vipul Mapari
Fisheries Officer
B.D.O Pernem
Pernem-Goa
Date:- 13/2/24.

To,
The Director
Directorate of Fisheries
Panaji-Goa

[Signature]
15/02/24
enf
[Signature]
15/02/2024

Sub:- Form A and Inspection Report

Respected Madam,

I am herewith forwarding a 02nos. of Form A and Inspection Report of fishing canoe from B.D.O Pernem-Goa for further necessary action at your end.

Thanking You,

Issued under the R.T.I. Act., 2005

[Signature]
Public Information Officer
Directorate of Fisheries
Panaji-Goa

Your's Faithfully

[Signature]

(Vipul Mapari)

Enclosed:- 1) Sadguru Raghuvir Pednekar - Morjim

2) Arvind Yeshwant Chodankar - Keri



GOVERNMENT OF GOA
Department of Fisheries

Certificate of Licence of a Fishing Boat



1. Name of the Fishing Boat : RAGHUVIR
2. Number & Date of Certificate of Registration : IND-GA-01-MM-3778 & 07/11/2023
3. Number & Date of Licence : GA-L22686/24 & 09/02/2024
4. Name and Address of the Person/s to whom the Licence is issued : SHRI. SADGURU RAGHUVIR PEDNEKAR
H.No. 1278, Temb-Wada, Morjim, Pernem, Goa-403512
5. Particulars of Fishing Vessel Licensed
a) Length (Mtrs) : 7.680 b) Breadth (Mtrs) : 1.350 c) Depth (Mtrs) : 0.670
6. Make and HP of Engine

Make	Year of make	Engine Number	HP
YAMAHA	2018	677K-L-1025282	8
7. Type of Vessel : CANOE FITTED WITH OUTBOARD MOTOR
8. Fishing Gear Licensed : GILLNET
9. Specified Area for which the License is issued : As prescribed in MFR Act
10. Period for which the License is issued : 09/02/2024 to 31/12/2024



Place : Dir of Fisheries
Date : 27/02/2024

[Signature]
Signature and Seal of the Authorised Officer
Superintendent of Fisheries
Directorate of Fisheries
Government of Goa, Panaji

ENDORSEMENT

1. Fees of Rs. 1000/- paid vide receipt no. (25) 7650 dated 09/02/2024 for Fishing License for the year upto December, 2024.
2. Sea Gill Net License No. PER/SGN-224/237.
3. Fees of Rs. 1000/- paid vide receipt no. (26) 7650 dated 09/02/2024 for Security Deposit of Fishing Canoe License.

[Signature]
Received
A. S. Ram

Issued under the R.T.I. Act, 2005

[Signature]
Public Information Officer
Directorate of Fisheries
Panaji-Goa

[Signature]
Supdt. of Fisheries
Superintendent of Fisheries
Directorate of Fisheries
Government of Goa, Panaji-Goa



Government of India

Form IV

Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(Sec sub rule(2) of Rule 7)

Certificate of Registry of a Fishing Boat

1. Name of Fishing Boat : **RAGHUVIR**
 2. Registration Number & Date : **IND-GA-01-MM-3778 & 07/11/2023**
 3. Call Sign (Where Applicable) : --
 4. Port & District where Registered : **PANAJI & North Goa**
 5. Name of the Owner : **SHRI. SADGURU RAGHUVIR**
 Permanent Residence or Principal : **PEDNEKAR**
 Place of Business. : **H.No. 1278, Temb-Wada, Morjim, Pernem, Goa-403512**



State: GOA



Shares Held (%): 100.00

Aadhaar (UID): 2727 2727 2727

Coastal Security Number: --

6. Category of Ownership : Individual
 7. Area of Operation : As prescribed in Merchant Shipping Act 1958 (MS Act)

8. Particulars of Fishing Boat

i) Name & Address of Building Yard : Shree Siddhi Vinayak Marine Work, Firange Bhat, Nerul, Bardez - Goa
 : (--)
 ii) Year of Build/Rebuild of the Boat : 2023
 iii) Hull Material : FIBRE REINFORCED PLASTIC
 iv) Length (Mtrs) : 7.680
 v) Breadth (Mtrs) : 1.350
 vi) Depth (Mtrs) : 0.670

vii) Engine details

Make : YAMAHA
 Year of Make : 2018
 Engine Number : 677K-L-1025282
 HP : 8
 Name and Address of Manufacturer : --
 Number & Diameter of Cylinders : --
 Length of Stroke : --
 Revolution per minute (RPM)/Speed : --
 Fuel Used (Capacity in Ltrs) : Petrol()

viii) Type of Vessel : CANOE FITTED WITH OUTBOARD MOTOR

ix) Number of Masts/Bulk Heads/Holds : --

Issued under the R.T.I. Act, 2005

Public Information Officer
 Directorate of Fisheries
 Panaji-Goa

VOID

70

468

v) Tonnage Capacity (Gross Tons) : 1.472
vi) Fishing Gear : GILLNET.

9. Communication Equipment

Name of the Equipment Device Number Make & Model

10. Life Saving Appliances

Name of the Equipment

11. Number of Crew :

: 2

12. Base of Operation

: GOA

IND-GA-01-MM-3778

Place : PANAJI
Date : 27/02/2024

Signature and Seal of the Authorised Officer



Ref. No.: **MFR-326-PER**

Conditions of the Certificate of Registration

1. This certificate of registration is granted under the provisions of Merchant Shipping Act 1958, as amended.
2. Any change in the fishing boats, name, other markings, layout, design, capacity of the vessel should be effected only with the prior approval of the registration authority.
3. The certificate must be produced for inspection on demand by any authorised person.
4. Should the vessel be lost, broken up or rendered unfit for service, this certificate should be surrendered to the Registrar of the Fishing Boat.

IT Support By National Informatics Centre

ENDORSEMENT

1. The fishing vessel shall be operated from **Morjim, Pernem, -Goa** jurisdiction and for fishing purpose only by having valid fishing vessel licence and fishing net licence.

Director of Fisheries

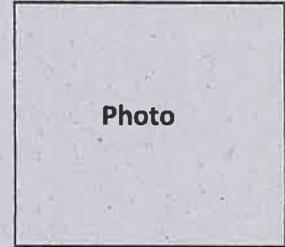


[Faint, illegible text and stamps in the bottom left corner]

"FORM "A"
(See sub-rule (1) of rule 3)
Directorate of Fisheries
Government of Goa
Application for Grant of Fishing Vessel Licence

71

From,
Shri/Smt.....
.....
.....
.....



To,
The Authorized Officer
Directorate of Fisheries

Sir/Madam,

Please grant me the **Fishing Vessel License** to operate my fishing vessel bearing vessel registration number **IND-GA-01-** _____ under the provision of section 6 of Goa Marine Fishing Regulation Act, 1980 (Act 3 of 1981).

I have paid the necessary fees of Rs. _____ vide receipt / Challan No..... dated _____ towards licence fees and amount of Rs. _____ vide receipt / Challan No..... Dated _____ towards security deposit.

Issued under the R.T.I. Act, 2005

Public Information Officer
Directorate of Fisheries
Panaji-Goa

Yours faithfully,

Date:

Place:

Signature / L.H.T.I.

NOTE: This application should be submitted to the Fisheries Official of the concerned block/jetty.

To be filled by the Fisheries Official

Certificate

It is to certify that all the necessary documents furnished along with the application have been verified and found in order. Further I have personally inspected the fishing vessel and report is as enclosed.

Remarks if any : _____

Name & signature of the Fisheries official with date _____

Enclosure:

1.	Copy of Vessel registration Certificate	Enclosed/Not Enclosed
2.	Copy of Net license receipt for the current year	Enclosed/Not Enclosed
3.	Copy of Fishing license receipt for the current year	Enclosed/Not Enclosed
4.	Original Fishing License of the previous year issued by the Department (if any).	Enclosed/Not Enclosed
5.	Copy of Fitness certificate of the vessel.*	Enclosed/Not Enclosed
6.	Inspection report of fishing vessel from fisheries official	Enclosed/Not Enclosed

* Not applicable for fishing vessels fitted with up to 9.9 BHP Engine.

Reg. No. RNP/GOA/32/2021-2023

RNI No. GOAENG/2002/6410

Panaji, 6th January, 2022 (Pausa 16, 1943)

SERIES I No. 41

OFFICIAL GAZETTE



GOVERNMENT OF GOA

PUBLISHED BY AUTHORITY

NOTE

There are two Extraordinary issues to the Official Gazette, Series I No. 40 dated 30-12-2021, namely:—

(1) Extraordinary dated 30-12-2021 from pages 2807 to 2808 from Department of Finance, Notifications regarding GST.

(2) Extraordinary (No. 2) dated 31-12-2021 from pages 2809 to 2822 from Department of Finance, Notifications regarding GST.

INDEX

Department	Ord./Notification	Subject	Pages
1	2	3	4
1.a. Fisheries Director & ex off. Jt. Secy.	Ord- DF/ADMN/REVIVAL/ DRIVER/L/2021/5392	Revival of Posts.	2824
b. —do—	Not:- DF/ENF/RULE AMENDMENT/2021-22	The Goa Marine Fishing Regulation (Sixth Amendment) Rules, 2021.	2825
2. Law & Judiciary Under Secretary	Not.- 8-42-2015-LD(Estt.)/ 2595	Single Window System - Online mode.	2848
3. Panchayati Raj & Community Devop. Director	Not.- 34/DP/PAN/ZP/2021 /8878	Draft Rules-The Goa Panchayat and Zilla Panchayat (Election Procedure)(Seventh Amendment) Rules, 2021.	2848
4. Personnel Under Secretary	Not.- 1/26/2021-PER	RR-Department of Environment and Climate Change.	2851
5.a. Tribal Welfare Director & ex off. Jt. Secy.	Not.- DTW/STAT/Aadhaar Notification/2020-21/21/4712	Implementation of DBT Scheme.	2854
b. —do—	Not.- DTW/STAT/Aadhaar Notification/2020-21/21/4712	—do—	2856
c. —do—	Not.- DTW/STAT/Aadhaar Notification/2020-21/21/4712	—do—	2858
e. —do—	Not.- DTW/STAT/Aadhaar Notification/2020-21/21/	—do—	2860
f. —do—	Not.- DTW/STAT/Aadhaar Notification/2020-21/21/	—do—	2862
g. —do—	Not.- DTW/STAT/Aadhaar Notification/2020-21/21/	—do—	2864
h. —do—	Not.- DTW/STAT/Aadhaar Notification/2020-21/21/	—do—	2866

Issued under the R.T.I. Act., 2002

Public Information Officer
Directorate of Fisheries
Panaji-Goa

2823

73

471

OFFICIAL GAZETTE — GOVT. OF GOA

SERIES I No. 41

6TH JANUARY, 2022

1	2	3	4
i. —do—	Not.- DTW/STAT/Aadhaar Notification/2020-21/21/	—do—	2868
j. —do—	Not.- DTW/STAT/Aadhaar Notification/2020-21/21/	—do—	2870
k. —do—	Not.- DTW/STAT/Aadhaar Notification/2020-21/21/	—do—	2872
l. —do—	Not.- DTW/STAT/Aadhaar Notification/2020-21/21/	—do—	2874
m. —do—	Not.- DTW/STAT/Aadhaar Notification/2020-21/21/	—do—	2876
n. —do—	Not.- DTW/STAT/Aadhaar Notification/2020-21/21/	—do—	2878

GOVERNMENT OF GOA

Department of Fisheries

Directorate of Fisheries

Order

DF/ADMN/REVIVAL/DRIVER/L/2021/5392

Sanction of the Government is hereby conveyed for revival of the following posts as per the details shown below.

Sr. No.	Designation of the post	No. of Posts Revived	Pay Scale	Budget Head
1	2	3	4	5
Ministerial (Lapsable) Posts				
1.	Driver (L)	01	(Level-2)	2405—Fisheries; 00; 103—Marine Fisheries; 01—Off-Shore Fisheries; 01—Salaries under Demand No. 66.
2.	Driver (L)	01	(Level-2)	2405—Fisheries; 0—; 101—Inland Fisheries; 01—Development of Infrastructure Facilities; 01—Salaries under Demand No. 66.
Total		02		

This order is issued with the concurrence of the Personnel Department vide U.O. No. 3098/F dated 30-11-2021 and concurrence of the Finance (R&C) Department vide F.M.S. No. 1400083861 dated 24-12-2021.

By order and in the name of the Governor of Goa.

Dr. Shamila Monteiro, Director & ex officio/Joint Secretary (Fisheries),

Panaji, 31st December, 2021.

Issued under the RTI Act, 2005

Public Information Officer
Directorate of Fisheries
Panaji-Goa

Notification

DF/ENF/RULE AMENDMENT/2021-22

In exercise of the powers conferred by section 28 of the Goa, Daman and Diu Marine Fishing Regulation Act, 1980 (Act 3 of 1981), and all other powers enabling it in this behalf, the Government of Goa hereby makes the following rules so as to further amend the Goa, Daman and Diu Marine Fishing Regulation Rules, 1982, namely:—

1. *Short title and commencement.*— (1) These rules may be called the Goa Marine Fishing Regulation (Sixth Amendment) Rules, 2021.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. *Amendment of rule 2.*— In rule 2 of the Goa, Daman and Diu Marine Fishing Regulation Rules, 1982 (hereinafter referred to as the "principal Rules"),—

(i) after clause (a), the following clauses shall be inserted, namely:—

"(aa) "Captain of Ports" means the Captain of Ports of the Government of Goa;

(ab) "Director" means the Director of the Directorate of Fisheries;"

(ii) after clause (b), the following clauses shall be inserted, namely:—

"(ba) "inland water" means a fresh water lake, pond, reservoir, stream, creek, saline river stretch upto the boundaries where it meets the sea, including the estuarine water or any other water including stationary water collected in paddy field, hazan land excluding the private water body, where the activity of fishing can be carried out;

(bb) "mechanized fishing" means fishing by a fishing vessel which uses mechanical power for actual fishing operation;

(bc) "mechanized fishing vessel" means fishing vessel fitted with inboard or outboard motor/engine above 10 HP.

(bd) "private water body" means inland water wherein a person has, for the time being, an exclusive right of fishery whether as owner, lessee or in any other capacity.

Explanation— For the purpose of this clause, any private water body wherein more than one person is by virtue of custom has a right of fishing therein shall also be construed as private water body;

(be) "Schedule" means a Schedule appended to these Rules;"

(iv) after clause (c), the following clause shall be inserted, namely:—

"(ca) "turtle excluder device" means a specialized device that allows a captured sea turtle to escape when caught in a trawl net".

3. *Amendment of rule 3.*— In rule 3 of the principal Rules,—

(i) in sub-rule (1), for the existing Table, the following Table shall be substituted, namely:—

"Table

Sr No.	Category of fishing vessel based on Overall Length (OAL)	Amount of fees for grant/renewal of Licence
(i)	Upto 7.91 meters	Rs. 200/-.
(ii)	Above 7.91 meters but upto 12 meters	Rs. 600/-.
(iii)	Above 12 meters but upto 15 meters	Rs. 1,000/-.
(iv)	Above 15 meters but upto 18 meters	Rs. 1,000/-.
(v)	Above 18 meters but upto 19 meters	Rs. 1,000/-.
(vi)	Above 19 meters	Rs. 1,000/-.
(vii)	For the sports fishing vessel below 20 meters	Rs. 5,000/-.

(ii) for sub-rule (3), the following sub-rule shall be substituted, namely:—

"(3) If the authorized officer, after making such enquiry as he deems fit,

Issued under the R.T.I. Act, 2005

Public Information Officer

decides to grant the licence applied for, he shall issue a licence in Form "B" hereto containing the following conditions, namely:—

(i) the fishing vessel such as trawler or purse seiner shall adopt the colour code of white hull, black fender and sky blue cabin and the fishing vessel such as canoe shall adopt the colour code of white hull, black fender.

(ii) the fishing vessel shall display name and registration number assigned to it and possess,—

(a) a certificate of registry of fishing vessel issued under sub-rule (2) of rule 7 of the Merchant Shipping (Registration of Indian Fishing Boats), Rules, 1988;

(b) a valid certificate of registration of fishing net and fishing net licence issued under sub-rule (2) of rule 4 of these rules;

(c) a valid Certificate of Inspection of Fishing vessel/Sea Worthiness Certificate issued by the Captain of Ports or Marine Surveyor as authorized by the Government;

(d) the photo identity cards of all the crew members as issued by the Director or any other competent authority;

(e) a certificate of insurance coverage of its crew members and the fishing vessel;

(f) safety equipments like life jackets, life buoys, etc.;

(iii) the fishing vessel whose overall length exceeds twenty meters shall be fitted with Automatic Identification System, Vessel Traffic Monitoring System with Search and Rescue Beacon/Transponder, Global Positioning System Navigator, Very High Frequency Radio Installation Set.

(iv) the fishing vessel whose overall length does not exceed twenty meters shall be fitted with Vessel Traffic Monitoring

System with Search and Rescue Beacon/Transponder, Global Positioning System Navigator, Very High Frequency Radio Installation Set.

(v) the owner of fishing vessel shall ensure that,—

(a) the fishing vessel is not plied during cyclone or when weather warning is issued by competent authority.

(b) yearly returns are furnished to the authorized officer in terms of rule 8.

(vi) licence granted in respect of one vessel shall not be used for other fishing vessel.

(vii) the fishing vessel fitted with engine upto 10 BHP or a non-motorized fishing vessel shall be allowed to carry out fishing activity in Arabian Sea within the territorial waters of Goa and Inland waters. The Out Board Motor shall be used only for the purpose of propulsion in case of fishing in inland water.

(viii) the fishing vessel fitted with engine above 10 BHP shall not carry out any fishing activity in inland waters and within 5 kms off the coast of Goa and shall be operated beyond 5 kms off the coast of Arabian Sea upto territorial waters of Goa.

(ix) any change in lay out, design, capacity of the fishing vessel should be effected only with the prior approval of the authorized officer.

(x) any change in the type of fishing net/gear licence shall be effected only by prior approval of the authorized officer.";

(iii) for sub-rule (5), the following sub-rule shall be substituted, namely:—

"(5) Licence issued shall be valid upto 31st day of December every year irrespective of date of issue of licence and same shall be renewed on or before 31st day of December of every year on

payment of the fee as specified in sub-rule (1).";

(iv) after sub-rule (5), the following sub-rules shall be inserted, namely:—

"(6) Every application for issuance of duplicate fishing vessel licence shall be accompanied with a missing Report from the Police, in case of loss of Fishing Vessel Licence or the mutilated fishing vessel licence in case of damage to the Fishing Vessel Licence and a fee of Rs. 200/-.

(7) Only registered fishing vessel having valid fishing vessel licence shall be allowed to berth at the fish landing centre."

4. *Substitution of rule 4.*— For rule 4 of the principal Rules, the following rule shall be substituted, namely:—

"4. *Registration and licensing of fishing nets.*— (1) Every person acquiring fishing net shall, within a period of fifteen days from the date of acquisition of such fishing net, make an application to the authorized officer, in Form "BB" hereto for registration of such fishing net and in Form "C" hereto for the licence to use such fishing net.

(2) The applications made under sub-rule (1) shall be accompanied with the registration fee and the licence fee as specified in the Schedule hereto. The authorized officer, having regard to the area in which the fishing net is sought to be used/operated, may also direct the applicant to deposit an amount not less than Rs. 100/- but not more than Rs. 300/- as a security deposit for due observance of the conditions of fishing net licence. Upon payment of such amount towards deposit, the registration fee and the licence fee, the authorized officer shall issue a certificate of registration of fishing net in Form "CA" hereto and a fishing net licence in Form "D" hereto.

(3) No fishing net, other than a registered fishing net, shall be entitled to a fishing net licence under sub-rule (1).

(4) The licence issued under sub-rule (2) shall be renewed by the licensee on or before the 31st day of December every year on payment of renewal fee as specified in Schedule hereto.

(5) (a) If the licence is not renewed within the time limit specified in sub-rule (4), the same shall be renewed on payment of late fee at the rate of,—

(i) 5% of the applicable renewal fee for the first month or part thereof;

(ii) 25% of the applicable renewal fee for the second month or part thereof;

(iii) 50% of the applicable renewal fee for the third month or part thereof;

(iv) 75% of the applicable renewal fee for the fourth month or part thereof and

(v) double the renewal fee from the fifth month till one year,

in addition to the renewal fee specified in Schedule hereto.

(b) If the licensee fails to renew his licence within such period of one year from due date, the authorized officer shall issue a notice calling upon him to pay the amount due within 30 days of the receipt of the notice failing which the certificate of registration of fishing net and fishing net licence shall be cancelled and the outstanding renewal fee shall be recovered as arrears of land revenue.

(6) In case the original Certificate of Registration of Fishing Net or Fishing Net Licence is lost or damaged, the licensee shall make an application in Form "DA" hereto for the issue of duplicate Certificate of Registration or licence, within a period of one month from the date of such loss or damage. Such application shall be accompanied with fee of Rs. 200/-.

(7) In the event of loss or destruction of a registered fishing net, the owner thereof or in the case of his death, his family member,


Public Information Officer
Directorate of Fisheries

shall forth with intimate, not later than 30 days, to the authorized officer, of such loss or destruction. The authorized officer shall after satisfying himself of the genuineness of the case and after ascertaining that all outstanding dues are cleared by the owner or his family member, as the case may be, cancel the registration of such fishing net.

(8) No person shall transfer a fishing net registered in his name or any member of his family, either by way of sale or otherwise, without obtaining the prior permission of the authorized officer.

(9) If any person, who is in possession of a registered fishing net, desires to transfer such fishing net to any other person, he shall make an application to the authorized officer in Form "DB". The authorized officer after considering the application, make necessary inquiry as he may deem fit and transfer the registration of such fishing net and licence by making endorsement in the certificate of registration of fishing net and the fishing net licence.

(10) No person shall keep in his possession any unregistered fishing net.

(11) Any person in possession of an unregistered fishing net or a fishing net without fishing net licence on the date of commencement of the Goa Marine Fishing Regulation (Sixth Amendment) Rules, 2021, shall within a period of the thirty days from such commencement make an application for registration of such fishing net and for a licence to use such fishing net in Form "BB" and Form "C" respectively.

(12) Authorized officer may, at any time, enter any premises or building or any fishing vessel to ascertain that no unregistered fishing net is kept therein.

(13) Every fishing net registered by the authorized officer shall be marked by a lead short or lead plate or any other suitable means having code number as specified in table below followed by registration number

of the fishing net and its length in meters. The fishing net registration number shall be allotted by the authorized officer and the same shall be displayed on the fishing net by the licensee.

TABLE

Sr. No.	Name of the Block/Jetty	Code No.
(1)	(2)	(3)
1.	Mormugao Block	MOR
2.	Khariwado Vasco Jetty	KV
3.	Salcete Block	SAL
4.	Cutbona Jetty	CUT
5.	Bardez Block	BAR
6.	Malim Jetty	MAL
7.	Chapora Jetty	CHP
8.	Tiswadi Block	TIS
9.	Pernem Block	PER
10.	Canacona Block	CAN
11.	Ponda Block	PON

(14) The authorized officer may inspect any fishing net in the possession of any person and demand the production of the licence issued to ascertain that no un-registered fishing net is in the possession of, and used by, any person.

(15) If any person, who is in possession of a fishing net licence, desires to change the area of operation of his fishing net as specified in the such licence, he may do so after obtaining the permission from the authorized officer. An application therefore shall be made in Form "DC" hereto. The authorized officer after considering the application may effect change in the area. Such change shall be endorsed in the fishing net licence.

(16) Owner of the registered fishing net shall produce the fishing net for the inspection to the authorized officer before renewal of the Fishing Net licence.

Officer
Fisheries
Goa

(17) The fishing nets specified in column (2) of the table below shall be operated exclusively in the areas as specified in column (3) of said table.

TABLE

Sr. No.	Type of fishing Net	Area of operation
(1)	(2)	(3)
1.	Purse-seine net	Beyond 5 km off coast in the Arabian sea within territorial waters of State of Goa
2.	Trawl Net	Beyond 5 km off coast in the Arabian sea within territorial waters of State of Goa
3.	Drag/Singel/Rampon net	Inland water/sea
4.	Barrier nets (Funtau-nim)	Inland water only
5.	Sea-gill net (suspension nets) in sea	Sea only
6.	River Gill net (suspension nets) in river	Inland water only
7.	Stake net	Inland water only
8.	Sluice gate net	Inland water only
9.	Cast net	Inland water/sea
10.	Traps for catching fish, prawns, lobsters, crabs or any other molluscs	Inland water/sea
11.	Set of hooks and lines	Sea and Inland water
12.	Net not described above	Sea/inland water (as applicable)

(18) No trawl net shall be used without fixing Turtle Excluder Device before the cod ends.

(19) If any person contravenes any provisions of this rule or conditions of fishing net licence, the authorized officer shall confiscate the fishing net and seize the fish if any found in it, dispose such fish by public auction and deposit the proceeds thereof in the office of the adjudicating officer. The fishing net and its accessories shall be released by issuing order in Form R.T.I. Act, 2005.

by the authorized officer after making necessary enquiry as he deems fit and taking necessary undertaking from such person in Form "Q" hereto. The necessary report in respect of such contravention shall be made by the authorized officer to the adjudicating officer for holding enquiry in the matter and for levy of penalty as specified in sub-rule (6) of rule 11 and for such other action as deemed fit by him

5. *Insertion of new rules 4A and 4B.*— After rule 4 of the principal Rules, the following rules shall be inserted, namely:—

"4A. *Procedure for obtaining permission for erecting fishing stakes.*— (1) Any person intending to obtain licence for erecting fishing stakes in any inland water shall make an application to the Director in Form "J" hereto, by specifying the exact location along with an amount of rupees seven hundred to meet the expenses of publication of notice in the newspapers for inviting objections from the public.

(2) On receipt of application under sub-rule (1) the Director shall satisfy himself that the fishing stakes proposed to be erected by the applicant conforms to the following conditions, namely:—

(i) obstruction will not be caused in a locality usually used for the exploration of fish with small drag nets or on the banks of shell fish or also to the other normal fishing activities, if any;

(ii) the proposed location is not within a radius of 500 meters from any existing fishing stake;

(iii) applicant has obtained no objection certificate from Captain of Ports.

(iv) the proposed location of fishing stake is not within the waters reserved or traditionally used for anchorage of crafts and boats;

(v) formation of sand or silt deposit on the bed of the inland water will not be caused.

Public Information Officer

Directorate of Fisheries

(vi) Applicant has furnished satellite image map of the proposed site of fishing stake superimposed with survey number.

(3) Thereafter the Director shall publish a public notice in Form "K" hereto in at least three local newspapers, Konkani, Marathi and English, having wide circulation in the State, inviting objections, if any, from the members of the public, to the proposed grant of licence for the erection of fishing stakes to the applicant, within fifteen days from the date of the publication of the notice in such newspapers.

(4) (a) After considering the objections, if any, received within the aforesaid period and after holding such further enquiry as he deems necessary, the Director shall decide whether such application for erecting fishing stakes should be granted or rejected, and in case it is decided to grant such application, the licence shall be granted in Form "L" hereto on payment of fee of rupees 10/-. If the Director decides to reject the application, the same shall be informed to the applicant with reasons thereof within a period of forty-five days from the date of publication of the notice in such newspapers.

(b) In case more than one application is received in respect of the same location or the proposed location is close to and within a radius of 500 meters of another fishing stake, then the Director shall put the stake locality to public auction in accordance with the provisions of sub-rules (9), (10) and (11) and the highest bidder shall be granted licence in form "L" hereto on payment of a fee of Rs. 10/- (Rupees ten only):

Provided that where a fishing co-operative society having valid registration certificate and whose all the members are personally carrying out the various operations of fishing at the fishing stakes, makes application under sub-rule (1), such fishing co-operative society, may be granted licence without holding a public auction.

(5) In addition to conditions specified in sub-rule (2), a licence granted under this rule

for erecting fishing stake shall be subject to the following conditions, namely:—

(a) signals/lights shall be displayed at the ends of the fishing stake as per the instructions issued by the Captain of Ports from time to time;

(b) fishing stake poles erected shall be of wooden material only;

(c) fishing stake area shall not be used by any person other than the person to whom the licence is granted, under this rule.

(d) licensee shall not shift or alter the location of any fishing stake or reduce or increase the number of interspaces without the prior permission of the Director.

(e) The distance between two interspaces shall not exceed three meters and the licensee shall pay annual rent of rupees five hundred only per interspace.

(f) the licensee shall comply with such technical requirements as the Director or the Captain of Ports may determine from time to time,

(g) no person shall remove, disturb or in any way damage any fishing stake erected at the site and fishing nets and other accessories thereof.

(6) The licence for erecting fishing stakes under this rule shall not be granted for a period exceeding three years.

(7) For the purpose of holding public auction under sub-rule (4) (b), the Director shall issue a public notice in the Official Gazette as well as in the local newspapers giving the following particulars, namely:—

(i) location and site of the fishing stakes;

(ii) upset annual licence fee;

(iii) upset annual rent per interspace;

(iv) period for which the fishing right is being auctioned;

the place, time and date of holding the auction;

(8) Any person intending to participate in public auction shall submit documents, such as copy of residence certificate, election card, Aadhaar card, Undertaking in Form "M" hereto to the Authorized Officer and deposit amount of rupees hundred before participating in public auction.

(9) Whenever the auction of fishing stake is to be held, every person who has made application under sub-rule (1) shall be issued notice and he shall be called to remain present at the auction either personally or through any person duly authorized by him by authority letter.

(10) On the date and time fixed for the auction, the Director or any Officer authorized by him in this behalf, shall hold the public auction and record in writing the proceedings of such auction. After completion of auction, the auction proceedings shall be confirmed by the Director and a licence for erecting fishing stakes shall be granted in Form "L" hereto to the highest bidder if he deposits on the spot one third of the amount of highest bid towards the rent for a period of three years with the Officer conducting the auction. The licence fee and balance amount of rent for period of three years shall be deposited by him within a period of one month from the date of such auction. If he fails to make the payment as aforesaid, the auction shall be treated as cancelled and whatever amount deposited by him shall be forfeited to the Government.

(11) When there is only single bidder present for the auction of the fishing stakes and he fulfills all the conditions as specified in sub-rule (2), the licence shall be granted to such bidder on the annual licence fee as specified in sub-rule (4) (a) and annual rent as specified in sub-rule (15).

(12) Where any fishing stake locality could not be auctioned for lack of bidders, the auction of such fishing stake shall be cancelled by the Director.

(13) In the first auction, the starting bid of the annual rent fee shall not be less than rupee one per inter-space.

(14) Every applicant/bidder shall deposit Rs.100/- (rupees hundred only) prior to the start of the auction which amount shall be refunded to them except the highest bidder, on completion of auction.

(15) In case the licence is granted under provision to sub-rule (4)(a) or sub-rule (11) without holding public auction, the applicant shall deposit three years rent at the rate of Rs. 500/- per inter-space per year of the fishing stake, within a period of one month from the date of issue of such licence, failing which the Director may cancel such licence and whatever amount deposited under sub-rules (1) and (14) shall be forfeited to the Government.

(16) The Director may with the approval of the Government, cancel licence of any of the fishing stake localities in case of any obstruction to the river traffic or other unforeseen circumstances warranting such cancellation or conflict between the people on the location of fishing stakes.

(17) The Director may, at the request of the licensee extend the period of licence not exceeding three years, if such request is made before the date of expiry of period of such licence and the licensee pays licence fee for the extended period and rent with 15% escalation within fifteen days from the date of expiry of existing licence failing which the fishing stakes shall be put to auction again in accordance with these rules.

(18) If any person contravenes the provisions of this rule or conditions of the licence for erection of the fishing stake, the authorized Officer shall confiscate the fishing stakes, fishing nets or any other fishing gear found to have been used for the aforesaid acts and seize the fish if any found, dispose such fish by public auction and deposit the proceeds thereof in the office of the adjudicating officer. The necessary report in respect of such contravention shall be made by the authorized officer to the adjudicating officer for holding enquiry in the matter and for levy of penalty as specified in sub-rule (6)


Public Information Officer
Directorate of Fisheries

of rule 11 and for such other action as deemed fit by him.

4B. *Prohibition of fishing in inland waters.*— No person shall carry out mechanized fishing in Inland waters:

Provided that the provision of this rule shall not apply to the mechanized fishing vessel belonging to the Central or State Government carrying out experimental or exploratory fishing or survey operations”.

6. *Substitution of rule 10.*— For rule 10 of the principal Rules, the following rule shall be substituted, namely.—

“10. *Disposal of seized fish from fishing vessel and/or fishing gear.*— (1) Every fishing vessel impounded under section 18 shall be kept in the fish landing centre or any Government owned jetty or any other place under the control of authorized officer till it is released and the authorized officer shall issue an order in Form “N” hereto to the Owner/Tandel/Crew of the fishing vessel regarding the impounding of the fishing vessel.

(2) Every owner of the impounded fishing vessel shall keep on board of such fishing vessel, at his cost, such number of crew which is necessary for safeguarding such fishing vessel, fishing nets/gears and its accessories in good condition and shall provide all necessary facilities to his crew working on such fishing vessel.

(3) The authorized officer shall, if adequate facilities are not available for storage of seized fish, dispose such fish by holding public auction and deposit the proceeds thereof in the office of the adjudicating officer. The authorized officer shall furnish to the adjudicating officer the auction report in Form “O” hereto.

(4) If the seized fish is not in sellable or edible condition, it shall be disposed accordingly after recording the item wise quantity and other details under the R.T.I. Act, 2005 with reason of disposal.

(5) The owner of the fishing vessel may make an application to the authorized officer in Form “P” hereto for release of the fishing vessel and fishing net/gear and other equipment's/accessories, etc.

(6) The authorized officer shall after taking an Undertaking in Form “Q” hereto and an amount not exceeding Rs. 50,000/- towards the security deposit, release the fishing vessel by issuing an order in Form “R” hereto. The security amount deposited may be adjusted towards the penalty if any levied by the adjudicating officer; otherwise the same may be released as per the Order issued by the adjudicating officer.

(7) The authorized officer may seek assistance from any officials of Directorate of Fisheries and also of Police personnel for patrolling in sea and in river.

7. *Substitution of rule 11.*— For rule 11 of the principal Rules, the following rule shall be substituted, namely:—

“11. *Manner of conducting inquiry by the adjudicating Officer.*— (1) On receipt of the report of the authorized officer under sub-section (1) of section 20 or sub-rule (19) of rule 4 or sub-rule (18) of rule 4A, the adjudicating officer for conducting enquiry shall cause a notice to be served on the accused person in any of the manners as provided in rule 16.

(2) The notice shall give the details of the contravention of the provisions of Act or Rules or any of the conditions of the licence and call upon the accused person to show cause as to why he should not be punished for the aforesaid contraventions.

(3) When a notice has been duly served and the accused person fails to appear on the date fixed for hearing, the adjudicating officer may proceed to hear the matter ex-parte and pass such order on the basis of the material before him, as he may deem fit.

(4) Where the accused person appears and contests the notice, he shall forthwith

file a written statement verified in the same manner as a pleading under the Code of Civil Procedure, 1908 (Act No. 5 of 1908) stating the reasons why he should not be punished for any such alleged contravention of the provisions of Act or the Rules or the conditions of the licence. The adjudicating officer shall, then either on the same day or on any subsequent day to which the hearing may be adjourned, proceed to hear the evidence, if any, which may be adduced before him.

(5) After the evidence has been recorded in a summary manner, the adjudicating officer may also hear the authorized officer and the accused person and pass such order as he may deem fit.

(6) Where after such enquiry the accused person is found to be guilty, the adjudicating officer shall direct him to pay such penalty as follows.

(a) five thousand rupees, if the value of the fish involved is one thousand rupees or less; or

(b) five times the value, of the fish, if the value of the fish involved is more than one thousand rupees; or

(c) five thousand rupees, in any other case, being a case not involving in any fish, as may be adjudged by the adjudicating officer.

(7) Every order passed by the adjudicating officer shall be communicated to the accused person and also to the authorized officer".

8. *Amendment of rule 14.*— In rule 14 of the principal Rules,—

(i) in sub-rule (1), for the expression "Rs. 100/-", the expression "Rs. 500" shall be substituted;

(ii) in sub-rule (2), for the expression "Rs. 50/-", the expression "Rs. 250" shall be substituted.

9. *Insertion of Schedule.*— After rule 16 of the principal Rules, the following schedule shall be inserted, namely.—

"SCHEDULE"

(See rule 4)

Fees for Registration, Licence/Renewal of licence

Sr. No.	Type of fishing Net/gear	Registration Fee	Licence fee/ /Renewal fee
1	Purse-seine net	Rs.1000/-	Rs. 800
2	Trawl Net		
	a) operated by motor driven fishing vessel upto 3 cylinders	Rs. 100/-	Rs. 200/-
	b) operated by motor driven vessel upto 4 cylinders	Rs. 100/-	Rs. 300/-
	c) operated by motor driven fishing vessel having more than 4 cylinders	Rs. 100/-	Rs. 500/-
3			
	a) Upto 200 meters	Rs. 50/-	Rs. 150/-
	b) Above 200 meters for every 100 meter or part thereof	Rs. 50/-	Rs. 50/-
4			
	a) Upto 200 meters	Rs. 50/-	Rs. 80/-

Issued under the R.T.I. Act., 2005

 Public Information Officer
 Directorate of Fisheries
 Panaji-Goa

Reg. No. G-2/RNP/GOA/32/2018-20

RNI No. GOAENG/2002/6410

Panaji, 29th October, 2020 (Kartika 07, 1942)

SERIES II No. 31

OFFICIAL GAZETTE



GOVERNMENT OF GOA

PUBLISHED BY AUTHORITY

GOVERNMENT OF GOA

Department of Co-operation
Office of the Registrar of Co-operative Societies

Order

No. 50/3(48)/Elec/ADVS/BOD/RCS/18/2405

Read: Letter No. 1/18/93/ADM/1136 dated 19-05-2020 received from Asstt. Registrar of Co-operative Societies, Ponda Zone, Ponda-Goa to fill seven vacant posts of Directors.

In exercise of powers conferred under Section 126A of the Goa Co-operative Societies Act, 2001, the Government is pleased to grant exemption on applicability of sub-section 4 of Section 59 and sub-section 3 of Section 60 to Adarsh Sahakari Dudh Vyavasik Saunstha Maryadit, Usgao, Ponda-Goa for the period 2018-2023.

By order and in the name of the Governor of Goa.

Vikas S. N. Gaunekar, Registrar & ex officio Joint Secretary (Co-operative Societies).

Panaji, 5th October, 2020.

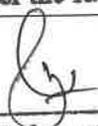
Order

No. 50/3/(201)/Elec/BOD/KASS/RCS/NZ/17/2441

Read: Letter No. 50-34-2020/TS/NZ/450 dated 29-07-2020 received from Asstt. Registrar of Co-operative Societies, North Zone, Mapusa-Goa to fill three vacant posts of Directors.

In exercise of powers conferred under Section

126A of the Goa Co-operative Societies Act, 2001,
Issued under the R.T.I. Act, 2005


Public Information Officer

the Government is pleased to exempt from applicability of Section 60 (3) (b) of the Goa Co-operative Societies Act, 2001 to the Kamat Abode Wadde Socorro Co-op. Housing Society Ltd., Vaddem-Socorro, Bardez-Goa for the period 2018 to 2023.

By order and in the name of the Governor of Goa.

Biju Naik, Registrar & ex officio Joint Secretary (Co-operative Societies).

Panaji, 16th October, 2020.

Order

No. 50/3/(338)/Elec/BOD/PPC/RCS/NZ/19/2459

Read: Letter No. AR/NZ/ELEC/GEN/2020/228 dated 23-06-2020 received from Asstt. Registrar of Co-operative Societies, North Zone, Mapusa-Goa to fill eight vacant posts of Directors.

In exercise of powers conferred under Section 126A of the Goa Co-operative Societies Act, 2001, the Government is pleased to grant relaxation on applicability of Clause (b) of sub-section (3) of Section 60 to the Prudential Paradise Co-op. Housing Maintenance Society Ltd., Nr. Peddem Sports Complex, Mapusa-Goa for the period 2019 to 2024.

By order and in the name of the Governor of Goa.

Biju Naik, Registrar & ex officio Joint Secretary (Co-operative Societies).

Panaji, 20th October, 2020.

84

482

Act, 2001 and Rule 12(3) of the Goa Co-operative Societies Rules, 2003, the original Registration Certificate of erstwhile Sun Pharmaceutical Industries Ltd. Employees Co-operative Society Ltd., hereby stands amended and the amended certificate is as under:

Certificate of Registration

Sun Pharma. Ind. Ltd. Employees Co-op. Society Ltd., Madkaim-Goa registered on 28-11-2000 and it bears registration No. ARCS/CZ/Credit/8(a)/124/Goa and it is classified as "Resource Society", under sub-classification No. 8(a), as "Credit Resource Society", in terms of Rule 9, of the Goa Co-operative Societies Rules, 1962 for the State of Goa.

P. J. Braganza, Asst. Registrar of Co-op. Societies, Ponda Zone.

Ponda, 16th October, 2020.

Department of Education, Art & Culture

Directorate of Higher Education

Notification

No. ADMN/APPT./CHAIRMAN/GEDC/36/
/2018/4107

Read: 1) Notification No. 2/23/Accts/DHE/09-10/
/PF-I/53 dated 06-04-2017.

2) Order No. ADMN/APPT./CHAIRMAN/
/GEDC/36/2018/5856 dated 27-02-2019.

3) Notification No. ADMN/APPT./CHAIRMAN/
/GEDC/36/2018/207 dated 22-04-2020.

In exercise of the power conferred under sub-section (1) of Section 4 of the Goa Education Development Corporation Act, 2003 (Act No. 22 of 2003), and in supersession of orders read in preamble, the Government of Goa is pleased to re-constitute the Goa Education Development Corporation with immediate effect as below:-

1. Shri Shripad @ Kanta K. — Chairman.
Pathekar, r/o. Housing Board,
Bicholim
2. Secretary (Higher Education), — Director.
Government of Goa
3. Director (Higher Education), — Director.
Government of Goa

4. Shri Sukhaji Naik — Director.
5. Shri Narsiha Bhattgaonkar — Director.
6. Managing Director, GEDC — Ex officio
Secretary.

By order and in the name of the Governor of
Goa.

Sangeeta Naik, Under Secretary (Higher
Education).

Porvorim, 23rd October, 2020.

Department of Fisheries

Directorate of Fisheries

Notification

No. 2-1-81-FSH-(IV)-2020-21

Read: Government Notification:-

- (1) No. 2-1-81-FSH (ii) dated 07-07-1981 published in Official Gazette, Series II No. 15 dated 09-07-1981.
- (2) No. 2-1-81-FSH dated 28-09-1981 published in the Official Gazette, Series II No. 28 dated 12-10-1981 and,
- (3) DF/ENF/NOT/2010-11/5325 dated 16-11-2010 published in the Official Gazette, Series II No. 35 dated 25-11-2010.

In exercise of the powers conferred by Clause (a) of Section 3 of the Goa, Daman and Diu Marine Fishing Regulation Act, 1980 Act No. 3 of 1981 (hereinafter referred to as the "said Act"), the Government of Goa hereby authorises the Assistant Superintendent of Fisheries, Fisheries Officer and Junior Technician, of the Directorate of Fisheries, Government of Goa to exercise the powers conferred on and discharge the duties imposed upon the authorised officer under the said Act in the entire State of Goa.

This notification shall come into force from the date of its publication in Official Gazette.

By order and in the name of the Governor of
Goa.

Dr. (Smt.) Shamila Monteiro, Director & ex officio
Joint Secretary (Fisheries).

Panaji, 28th October, 2020.

Public Information Officer

Directorate of Fisheries

Panaji-Goa